# CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE Inconsistency in the replies to UO 187S

#### dated 24.3.9S and UQ. 423S dated 28.4.95 and information supplied about unauthorised occupation of Government Accommodation

SHRI VIREN L SHAH (Maharashtra): Sir, I beg to call the attention of the Minister of Urban Affairs and Employment to the replies to UQ 1875 dated 24.3.95 and UQ 4239 dated 28.4.95 so as to clarify the consistency in the replies to the above questions and the information now supplied about the regularisation of 184 cases since then and give the names of 278 occupants who vacated since 31.3.95 with particulars of accommodation and names of 184 cases regularised along with the total loss of revenue to the Government by this action.

THEMINISTEROFSTATEFORURBANAFFAIRSANDEMPLOYMENT(SHRIP.K.THUNGON): Sir,...

Calling attention Notice has sought clarifications/informations on the following:

- (i) there is inconsistency in the replies given to unstarrcd question No. 1875 dated 24.3.1S95 and unstarrcd question No. 4339 dated 28.4.1995;
- (ii) particulars of accommodation and names of 184 cases regularised as also the names of 278 coccupants who have vacated since 31.3.1995 and the date on which it was filed in the Hon'ble Supreme Court', and
- (iii) the total loss of revenue to the Government by this action (by regularisation).

I would like to clarify that there is no inconsistency in the replies given to Unstarrcd Questions mentioned above as the Unstarred Question 1875 referred to above was asked with reference to a Starred Question 251 answered on 23.12.1994. In the Unstarrcd Question 1875, the information regarding unauthorised occupation was sought with respect to the Bungalows/Flats occupied

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by VIPs. In reply to the Starred Question 251 answered on 23.12.1994 it was indicated that 9 persons were in unauthorised occupation of Government accommodation. Out of these, 4 houses have already been vacated and remaining five figure in the list of unauthorised occupants recently published in the Newspapers.

So far as Unstarred Question 4239 was concerned, it asked for information regarding the total number of Government accommodation occupied unauthoriscdly and the arrears due from the occupants. Accordingly information was given that as on 31.3.1995, 749 Government accommodation was unauthoriscdly occupied and the total arrcar due against these occupants was Rs. 2.99 corrcs.

That the Unstarred Question 1875 answered on 24.3.1995 asked for information regarding unauthorised occupation of Government accommodation by VIPs whereas the later Question asked for information regarding the unauthorised occupation in the General Pool, explains the difference of figures.

It would be seen from the above that there is no inconsistency is the replies given to these Questions.

A list of 278 occupants who had since vacated the accommodation along with their names and details of the accommodation as given in Annexure-I and a list of 184 persons in whose cases either the accommodation is regularised or they are eligible for regularisation, as given in Annexure-II are laid on the Table of the Sabha.

A per the new facts brought to light, the data (749 unauthorised persons) was reviewed and it revealed that the cases of 184 persons are either regularised or regularisable. The regularisation of these cases is because:—

(i) In the case of Government servants sometimes after they ceased to be entitled, fresh causes arose to

# confer eligibility on some of them, such as in the cases where officers are reposted or get certain dispensation for postings to hardship areas entitling them for retention of houses, (ii) Allotment to eligible wards of

deceased/retired Government servant.

(iii) Corrections carried out based on subsequent information received with regard to retirement age extension.

8. An amount of Rs. 2.99 crorcs was due against the 749 occupants as indicated in the Parliament Question

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answered on 28.4.1995. In cases of rcgularisation, wherever it is with retrospective effect, no penal rent is chargeable. Where regularisation is from a prospective date, penal rent is charged from the concerned allottee for the unauthorised period unless it is waived by the appropriate authority.

9. As far as vacation cases are concerned, in all cases, penal rent is realisable and legal action is taken except in cases where the arrears are specifically waived by appropriate authority. The appropriate authority in such cases is only Cabinet/Cabinet Committee on Accommodation.

ANNEXURES REFERRED TO IN THE STATEMENT TO BE MADE BY THE MINISTER OF STATE FOR URBAN AFFAIRS AND EMPLOYMENT IN RAJYA SABHA ON 26.8.1995 IN RESPONSE TO CALLING ATTENTION NOTICES GIVEN BY SHRI VIREN J. SHAH AND OTHER MEMBERS OF PARLIAMENT

### ANNEXURE-I

S.No. Name of the Allottee		Quarer No.	Quarer No.	
	S/Shri			
1.	Dukhi Ram	S.I/329, R.K. Puram		
2.	Risal Singh	S.I/869, R.K. Puram		
3.	Harish Barua	S.III/503, M.B. Road		
4.	O.K.P. Nair	S.I/1243, R.K. Puram		
5.	Kalu Ram	S.11/1013, R.K. Puram		
6.	Vidya Ram	S.II/317, R.K. Puram		
7.	Uday Singh	N-637, Kasturba Nagar		
8.	Baljcct Singh	S.117236, R.K. Puram		
9.	Gopi	F.1987, Netaji Nagar		
10.	Prem Singh	S.1/850, R.K. Puram		
11.	Amarjit Kaur	S.I/896, R.K. Puram		
12.	Darshan	S.I/6/9, M.B. Road		
13.	Dev Narain	D-704, Kidwai Nagar ,		
14.	Hari Chand	WC-103, Netaji Nagar		
15.	Ram Prakash	E-436, Kidwai Nagar		
16.	P.Lai	745(MS) Timar Pur		
17.	Alka Dass	S.II/G10, R.K. Puram		
18.	Kotwal Singh	10/110, Panchkuian Road		
19.	<b>J</b>	67/818, Panchkuian Road		
20.	Dhani Ram	S.II/694, R.K. Puram		
21.	Bharthu Ram	S.V/514, R.K. Puram		
22.	Radhunath	S.VII/496, R.K. Puram		
23.	Prakash Chander	E-428 Kasturba Nagar		
24.	Itwari	4/62(0) Prem Nagar		
25.	Raje Ram	32/373, Andrews Ganj		
26.	P.M. George,	S.V/827, M.B. Road		

Details of Quarters vacated since .11.3.1995

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S.N	o. Name of the Allottee	Quarter No.
27.	R.K. Lakhera	S.IV/70-II. M.B. Road
28.	Ram Swarup	S.IV/54-D, M.B. Road
29.	Kaushik Ram	S.VIII/1556, M.B. Road
30.	Ganga Singh	S.IV/75-A, M.B. Road
31.	S.S. Pana	S.V/392, R.K. Puram
32.	Lahori Ram	S.V/1603, R.K. Puram
33.	M.P. Sharma	S.V/335, R.K. Puram
34.	B.S. Gill	S.V/173, R.K. Puram
35.	K.S. Nagar	S.V/816, R.K. Puram
36.	Jagdish Chander	S.V/733, R.K. Puram
37.	Prem Singh	S.V/1042, R.K. Puram
38.	Devi Dass	S.IV/1155, R.K. Puram
39.	Pyara Singh	S.IV/1217, R.K. Puram
40.	Thakur Singh	S.1V/1163, R.K. Puram
41.	S.P. Hasanwal	S.IV/1206, R.K. Puram
42.	AD. Thakrc	S.IV/1106, R.K. Puram
43.	S.N. Sharma	S.III/871, R.K. Puram
44.	Bhagat Singh	S.II/387, Sadiq Nagar
45.	D.V. Davie	S. IW55, Sadiq Nagar
46.	Govind Ram	S. IW60, Sadiq Nagar
47.	C.S. Rawat	S. IV/1185, R.K. Puram
48.	N. Bose	S. V5&9. M. B. Road
49.	Parammason	S. Xll*58, R.K. Puram
50.	Harnam Singh	S. X1I*58, R.K. Puram
51.	Gurdev Sandhu	S. V2.M, M.B. Road
52.	Khiman Singh	S. Xll-316, R.K. Puram
53.	Balbir Singh	S. M47/4, M.B. Road
54.	Mathura Prasad	S. 1/S5, M.B. Road
55.	Om Prakash	S. 1/&39, M.B. Road
56.	B.S. Rajere	S. VII/409, R. K. Puram
57.	Gopi Chand	S. VI1541, R.K. Puram
58.	Ram Lubhaya	S. VIP544, R.K. Puram
59.	B.S. Chander	S. VIIH219, R.K. Puram
60.		S. IV/1239, R.K. Puram
61.	K.B.L. Mathur	S. VIH, RK. Puram
62.	Kush Bahadur	S. VII1393, R.K. Puram
63.	Saran Das	S. IX-101, R.K. Puram
64.	M. Singh	S. IP550, Sadiq Nagar
65.	Gurdayal Singh	G/227, Srinivaspuri
66.	Lakshman Singh	G-11/S-IV, M.B. Road
67.	N. Sahu	126-N/S. IV, M.B. Road
68.	S.S. Masriya	H-115, Nanak Pura
69.	Akhey Ram	F-212, Nanak Pura
70.	Sajjan Singh	F-137, Nanak Pura
71.	Ved Prakash	G-569, Srinivaspuri
72.	Swaran Singh	G-543, Srinivaspuri
73.	P.C. Verma	G-254, Srinivaspuri
74.	Ganga Das	G-240, Srinivaspuri
75.	Sh. Neena Joshi	1167/-Timarpur
76.	S.K. Mukherjee	54/Laxmi Bai Nagar
77.	B.K. Sharma	1959 Laxmi Bai Nagar
78.	Anita Mahapatra	1907, Laxmibai Bai Nagar
	T.S. Batra	1779 Laxmi Bai Nagar

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S.N	o. Name of the Allottee	Quarter No.
80.	D.R. Tancja	65-E.S. IV, Diz Area
81.	Mulkan Singh	C-87, Kidwai Nagar
82.	Khula Nand	J-675, Mandir Marg
83.	Jajeshwar Prasad	B-64, Kadwai Marg
84.	Chandra Dutt Pant	A-379, Kidwai Nagar
85.	P.N. Mishra	C-347 Albert Square
86.	S.M. dalakoti	C-331. Albert Square
87.	Vecnu Gopal	153-n Aram Bagh
88.	Dharam Pal	H-21.5 Kali Bari Marg
89.	Devi Dutt	C-454 Kidwai Nagar
90.	Kanti Saroop	A-274 Kidwai Nagar
91.	S.K. Bhardwaj	D-307 Sarojini Nagar
92.	B.R. Premi	D-525 Sarojini Nagar
93.	J.N. Nadwal	GI 724 Sarojini Nagar
94.	S.L. Kaul	H-115 Sarojini Nagar
95.	D.V. Sood	GI 1067 Sarojini Nagar
96.	M.R. Gard	G-402 Sarojini Nagar
97.	R.K. Singh	I 336 Sarojini Nagar
	R.K. Singh	DG 915 Sarojini Nagar
	Dhani Ram	M229 Sarojini Nagar
	Sohan Singh	DG 1014 Sarojini Nagar
	B.S. Gulati	EF 602 -do-
	M.S. Negi	M 295 -do-
	Muridharan	GI 824 -do-
	S.S. Jardhari	GI 992 -do-
	Ramesh Chand	J 421 -do-
	P.K. Saran	D 261 -do-
	S.K. Jain	DG 833 -do-
	R.N. Dakshy	EF 637 -do-
	A.S. Arya	D 539 -do-
	R.S. Goel	GI 706 do-
	D.N. Kohli	H 73 -do-
	Anil Kumar Kutty	EF 614 -do-
	H.K. Dogra	D-150 -do-
	Nanak Chand	115 PS-IV MB Road
	Jai Pal Singh	25 NS. IV MB Road
	B.M. Gupta	14/873, Lodi Colony
	Trilok Singh	6.643 -do-
	Jiwan Singh	7/135 -do-
	Puran Chand	5/636 -do-
	Smt. Rama Gupta	12/241 -do-
	U.S. Rawat	22/1009 -do-
	T. Sudcrshan Rao	22/1089 -do-
	A.S. Parhar	4/4 Lodi Colony
	T.R. Sharma	16/405 -do-
	• V. Vasudcvan	22/1041 -do-
	Laiquat Ali	12/191 -do-
	K.C. Gosain	14/838 -do-
	R.C. Jain	16/417 -do-
	Kamran Chander	K-3/23, S. II, DIZ
	M.S. Bhatnagar	41/3C -do-
	N.C. Jain	73/4A -do-
152	C.L. Batra	36/2C -do-

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S.No. Name of the Allottee	Quarter No.
133 U.C. Sharma	65/82 S. III DIZ
134 S.K. Bedi	
134 S.K. Bedi 135 Jagat Ali	D-759, Mandir Marg K-3/11S. II DIZ
136 M.P. Scth	92/2, Andrewsganj
137 D.N. Sharma	144/3 -do-
138 K.K. Gabre	41/4 Andrewsganj
139 O.P. Arora	21-G Vasant Vihar
140 R.P. Singh	23-N, Vasant Vihar
141 R.S.L. Shukla	5-M, Vasant Vihar
142 O.P. Verma	106-G.S. IV DIZ
143 R.P. Mishra	41G -do-
144 S.P. Gulati	108-M -do-
145 O.D. Mathur	56-B -do-
146 L.R. Gautam	1072 B.K.S. Marg
147 Ram Prakash	106S, S. IV DIZ
148 C. Shah	59-R S. IV, DIZ
149 A.K. Mukherjec	13/481, S.I, DIZ
150 Prem Poply	54, Probyn Road
151 Karam Singh	30 Probyn Road
152 R.S. Sharma	40/2B, S.II, DIZ
153 S.N. Sachdeva	69/2C, S.II, DIZ
154 J.C. Ahuja 155 Padam Sain	D-I/34, Lodi Colony
155 Padam Sam 156 M.S. Panwar	B-II/175, Dev Nagar
150 M.S. Panwar 157 K.S. Bandar	B-ll/211, Dev Nagar B-13/21, Dev Nagar
157 K.S. Baldar 158 P.R. Jain	E-182, Karol Bagh
159 Jai Narain	E-448, Karol Bagh
160 Surender Singh	C-152, Minto Road
161 J.C. Sindhwani	B-13/94, Dev Nagar
162 S.N. Johri	E-324, Karol Bagh
163 Smt. Snch Lalita	B-13/63, Dev Nagar
164 B.N. Babbar	56, NW Moti Bagh
165 R.R. Mishra	C-226, Minto Road
166 Badri Singh	B-1 1/200, Dev Nagar
167 Gurcharan Singh	B-13/90, Dev Nagar
168 Inder Sain	E-19, Karol Bagh
169 M.M. Krishanan	E-323, Karol Bagh
170 N.N. Seth	E-180, Karol Bagh
171 Shafiq Ahmed	E-333, Karol Bagh
172 Khazan Singh	C-304, Minto Road
173 T.C. Jain	E-416, Karol Bagh
174 K.C. Sharma 175 Z.S. Sarown	E-417, Karol Bagh
	S-II/282, R.K. Puram
176 S.C. Bansal	S.VIII/562, R.K. Puram
177 R.L. Gogia	S.VIII/756, R.K. Puram
<ul><li>178 K.S. Mehta</li><li>179 N. Balakrishanan</li></ul>	S.IX/777, R.K. Puram
179 N. Balakrisnanan 180 R.P. Ahir	S.I/140, R.K. Puram
	S.VIII/866, R.K. Puram
181 Puran Mai	S.1/242, R.K. Puram
<ul><li>182 A.S. Gupta</li><li>183 Saiish Sharma</li></ul>	S-III/1028, R.K. Puram
	S.I/84, R.K. Puram
184 M.S. Khan 185 Amrit Tat	S.VIII/573, R.K. Puram S.IX/800, R.K. Puram
	5.1A/000, K.K. Fulalli

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S.No. Name of the Allottee	Quarter No.	
186 S.C. Jain	E-253, Karol Bagh	
187 U.S. Verma	8, NW Moti Bagh	
188 Hari Singh	E-402, Karol Bagh	
189 P.R. Ghai	C-217, Minto Road	
190 R.K. Garg	C-236, Minto Road	
191 S.S. Raina	E-62, Nanak Pura	
192 V.D. Sars	S.II/97, Sadiq Nagar	
193 G.D. Sachdeva	Mkt. Flat 4/S.7, R.K. Puram	
194 S.L. Dhamija	B-12/106, Dev Nagar	
195 D.K. Chatterjee	88/3, S.I, MB Road	
196 S.S. Rana	S.IX/855, R.K. Puram	
197 Ajit Singh	E-314, Nanak Pura	
198 S.R. Singhania	S.1/152, Sadiq Nagar	
199 S.D. Kundu	C-215, Nanak Pura	
200 Dhara Singh	S.VII/929, MB Road	
201 Mahindera Singh	76/7, S.I, MB Road	
202 R.S. Saini	110/2, S.I, MB Road	
203 H.S. Tomar	70/3, S.I, MB Road	
204 S.S. Saar	78/7, S.I, MB Road	
205 Gulab Dass	S.7/938, MB Road	
206 LP. Krishna	107/7, S.L MB Road	
207 Rameshwar Prasad	67/3, S.L, MB Road	
208 R.P. Chauhan	70/15, S.L, MB Road	
209 Gurbachan Singh	68/5, S.I. MB Road	
210 Bhola Ram	12/11, S.L, MB Road	
211 B.M. Lai	71/5, S.L, MB Road	
212 VS. Puri	112/?, S.I., MB Road	
213 Nathu Ram	90/3, S.L, MB Road	
214 R.T. Gupta	1985, L.R. Complex	
215 R.N. Yadav	76/6, S.L, MB Road	
216 Om Prakash	106/12, S.L, MB Road	
217 S.S. Rawat	119/4, S.L, MB Road	
218 G.K. Gadwani	S.11/114, Sadiq Nagar	
219 V.D. Verma	S.III/362, Sadiq Nagar	
220 G.S. Kalmatia	S.III/211, Sadiq Nagar	
221 Malkiat Singh	S.I/59, Sadiq Nagar	
222 G.S. Oberoi	S.11/6, Sadiq Nagar	
223 A.K. Tirkley	S.1/201, Sadiq Nagar	
224 J.C. Malochan	S.I/42, Sadiq Nagar	
225 P.C. Mathur	S.I/25, Sadiq Nagar	
226 Gian Singh	S.1/244, Sadiq Nagar	
227 M.V. Hariharan	E.42, Nanak Pura	
228 O.P. Arora	11/202, Dev Nagar	
229 S.C. Malik	A-2357, Netaji Nagar	
230 J.N.P. Agarwal	S. 1/254, Sadiq Nagar	
231 G.P.L. Pathania	S.12/112, R.K. Puram	
232 R.M.S. Chand	106/7, S.I, MB Road	
233 R.K. Nagar	118/4, S.I, MB Road	
234 D.B. Thapa	1002, L.R. Complex	
235 Datta Ram	490, L.R. Complex	
236 M.C.S. Soam	607/S.III, R.K. Puram	
237 J.P. Mathur	XY/80, Sarojini Nagar	
238 T.J. Abraham	69/S.II, R.K. Puram	

S.No. Name of the Allottee	Quarer	No.
239. M.M. Rai	G.124, Nanak Pura	
240. K. Papa	F.381, Nanak Pura	
241. R.K. Sharma	G.141, Nanak Pura	
242. S.D. Kaushal	12, Laxmibai Nagar	
243. A.L. Joshi	XY 25, Sarojini Nag	gar
244. K.K. Sharma	Z-32, Sarojini Nagar	
245. A.K. Uppal	3/S.III, Sadiq Nagar	
246. Sucha Singh	Flat 1, South N Nagar	Aarket, Kidwai
247. S.M. Mehta	A/2461, Netaji Naga	ar
248. S.M. Mehta	C-130, Nanak Pura	
249. Tek Chand	721, Laxmibai Naga	
250. M.L. Gupta	792, Laxmibai Naga	
251. H.H.N. Tandon	9(LF), Todar Mai So	
252. V.B. Singh	914/S.XII, R.K. Pur	
253. J.C. Katiyar	1293, S.XII, R.K. Pi	
254. V.K. Agarwal 255. T.S. Murthy	388/S.IV, R.K. Pura 708, S.IV, R.K. Pura	
256. Y.B.L. Gupta	G-128, Nanak Pura	alli
257. R. K. Pohani	B/21/7, M.B. Road	
258. Kapil Kaul	R-15, Andrews Gan	j Ext.
259. H. M. Verma	F/9, Andrews Ganj I	
260. D. K. Chaturvedi	469, Asian Games V	
261. Yuv Raj Gupta	123, Kaka Nagar	
262. Dr. R. N. Singhal	199, Rouse Avenue	
263. Ajay Shukla	Dl/64, Bharati Nagar	
264. A. K. Gupta	DI/1, Chanakya Puri	
265. Smt.M. Jagannathan	DI/68, Bharati Naga	
266. C. M. Sharma	Dl/105, Chanakya P	
267. Gurdiyal Singh	D1/171, Chanakya F	
268. J. N. Saxena	DI/131, Chanakya P	
269. S. P. Seth	DI/103-A, Chanakya	
270. S. P. Upasani	2.2, Shahjahan Road	
271. N. C. Gupta	1.1, Shahjahan Road	
272. S. K. Pandey	C-II/46, Shahjahan Road	
272. S. K. Fundey 273. M. L. Kaul	C-II/37, Moti Bagh	a du
274. S. B. Rameshbabu		
274. S. B. Kaneshoabu 275. St Kanungo	2.3, Shahjahan Road	
č	AB-83, Shahjahan Road	
276. K. C Lenka (Ex. Minister)	5, B. R. Mehta Lane	
277. M. C. Bhandare (-do-)	3, Moti Lai Nehru M	larg
278. M. M. Jacob (Ex. M.P.—RS)	4, Kushak Road	
LIST OF CASES REGULARISED/UNDER REGULARISATION		
S.No. Name of the Allottee	Quarter No.	Remarks
1. Avtar Singh	66, Aliganj 76-C,	Regularisation under
2. B.D. Sharma	55, miguij 70-C,	process. Regularisation in the
	Aram Bagh	name of ward after death of
	-	allottee under process.
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S.No.	Name of the Allottee	Quarter No.	Remarks
3.	Babu Lai	3/287, Andrews Ganj	-do-
4.	Bachan Singh	1215, Sec. Ill, MB Road	Regularisation in the name of ward under process
5.	Bala Dutt	669, Aliganj	-do-
6.	Bani Singh	773(MS) Timar Pur	-do-
7.	Bansi Lai	D-277, Kidwai Nagar	Transfered to J&K.
8.	Bharat Singh	1825, Sec. Ill, MB Road	0
9.	Bhim Singh	F-2014, Netaji Nagar	Regularised
10.	Bishan Singh	S-II/426, RK Puram	Regularised
11.	Chakra Dhar Tandi	44-E, Aram Bagh	Regularised.
12.	Chandra Wati	1873, Sec. Ill, MB Road	Regularisation in the name of ward after death of allottee under process.
13.	Chandrika Singh	50/599, P.K. Road	Regularisation in the name of ward under process.
14.	Chattar Pal	677, Aliganj	-do-
15.	Chittranjan Mazumdar	H-562, SN Purai	Regularised
16.	Firaza	D-424, Sewa Nagar	Regularised
17.	Ganga Dutt	F-146, Kidwai Nagar	NAA Employee. Further retention allowed upto 3/96.
18.	Gasha Ram	680, Sec. II, RK Puram	Regularisation in the name of ward under process.
19.	Ghanshyam	215, Lancer Road	-do-
20.	Ghanshyam	251, Lancer Road	-do-
21.	Govind Ram	786, (MS) Timarpur	Regularised
22.	Inder Singh	L-331, Sewa Nagar	Regularisation in the name of ward after death of allottee under process.
23.	Itwari	123-1(169) Lancer Road	Regularised
24.	Itwari Lai	E-407, Sewa Nagar	Regularisation in the name of ward under process.
25.	Jagat Ram	297, Sec. II, RK Puram	
26.	John Tokri	1438, S.V, RK Puram	Regularised
27.	Kali Charan	H-57, SN Pud	Regularisation in the name of ward under process.
28,	Kartar	66/809, P.K. Road	Regularised,
29,	Kastury	217, Aliganj	Regularisation in the name of ward under process.
30.	Keshcr Singh	M-543, Sewa Nagar	Regularised
31.	Khema Nand	382, Aliganj	Regularisation in the name of ward after death of allottee under process.
32.	Laxmi Devi	F-2083, Netaji Nagar	Regularised

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S.No.	Name of the Allottee	Quarter No.	Remarks
33.	Lila Nand	F-1966, Nctaji Nagar	Regularised.
34.	M.S. Ncgi	46-D, Aram Bagh	Regularisation in the name of ward after death of allottee under process.
35. 36.	Mohinder Singh Nanak Chand	1212, Sec. I, RK Puram M-3, Aliganj	-do- Regularisation in the name of ward under process.
37.	Om Prakash	3/354, Andrews Ganj	Regularised
38.	Om Prakash	3/77, Andrews Ganj	Regularised.
39.	Om Prakash	H-449, SN Puri	Regularised
40.	Phool Singh	K-327, Sewa Nagar	Regularisation in the name of ward after death of allottee under process.
41.	Puran Chand	365, Sec. II, RK Puram	Regularised
42.	Pyare Lai	30/357, PK Road	Regularisation in the name of ward under process.
43.	Pyare Lai	D-294, Netaji Nagar	Regularised
44.	Rai Singh	E-271, Kidwai Nagar	Regularised
45.	Raj Bahadur	E-316, Kidwai Nagar	NNA Employee. Retention allowed upto 3/96.
46.	Raje Singh	754, Aliganj	Regularised
47.	Ram Charan	L-341, Sewa Nagar	Regularisation in the name of ward under process.
48.	Ram Dass	L-504, Sewa Nagar	Regularisation in the name of ward after death of allottee under process.
49. 50.	Ram Kumar Pandey Ram Saran	K-308, Sewa Nagar J-323, Sewa Nagar	Regularised. Regularisation in the name of ward after death of allottee under process.
51.	Ram Saran	173, Aliganj	-do-
52.	Ram Sarup	426, Sec. II, RK Puram	Regularised
53.	Ram Sarup	1498, Y, Timarpur	Regularisation in the name of ward under process
54.	Ram Singh	1340, Sec. Ill, MB Road	Regularised
55.	Ramjee Lai	D-792, Netaji Nagar	Regularised
56.	Raga Singh	1-545, Sewa Nagar	Regularised
57.	Richpal Singh	151, Aliganj	Regularisation in the name of ward under process.
58.	Sadhu Ram	D-500, Kidwai Nagar	Regularised
59.	Shakti Chand	H-584, S.N. Puri	Regularised
60.	Shakuntala	82(212) Lancer Road	Regularised
61.	Shitabi	854, Sec. II, R.K. Puram	Regularisation in the name of ward after death of allottee under process.

59	Catling Attention to Matter of	[RAJYA SABHA]	Urgent Public 6 Importance
S.No.	Name of the Allottee	Quarter No.	Remarks
62. 63.	Shiv Singh Sri Chand	F-1994, Netaji Nagar 70-B, Aram Bagh	Regularised Regularisation in the name of ward unde
64.	Sunder Lai	73-A, Aram Bagh	process. Regularisation under process after death of
65.	Suraj Prakash	7-E, Aram Bagh	allottee. Regularisation in the name of ward after death of
66.	Surti Devi	240, Aliganj	allottee under process. Regularisation in the name of ward under
67.	T.C. Rajput	822, Aliganj	process. Wife appointed on compassionate ground after death of allotted regn. unde consideration.
68.	Tej Bahadur	1212, Sec. Ill, MB Road	Regn. in the name of ward under process
69.	Tej Singh	E-213, Kidwai Nagar	NAA Employee Retention allowed upt 3/96.
70.	Tek Ram	F-422, Sewa Nagar	Regularisation in the name of ward und process after death of allottee.
71.	U.S. Bisht	544, Aliganj	Regularised.
72.	Vijender Kumar	A-410, Minto Road	Further retention under process.
73.	Yogamber Singh	3/115, Andrews Ganj	Son appointed on compassionate ground after death. Regn. pendir for want of payment of damage rent
74.	B.S. Kain	H-461, Nanak Pura	Regularised.
75.	Bishan Dayal	433, Lancer Road	Regularised.
76.	MR Katiyal	C-II/F-22, Lodhi Colony	Regularisation in the name of ward unde process.
77.	Sarita	1-56, Nanak Pura	Regularisation in the name of ward under process.
78.	A.G. Dastidar	1-104, Sarojini Nagar	Reposted to Delhi
79.	A.K. Bamzai	36-Y, C G Road	Regularised Type B
80.	A.S. Bawa	14/853, Lodhi Colony	Posted to J&K
81. 82.	Ambika Prasad B.B. Lai	1075, Sec. Ill RK Puram 11/801, Lodhi Colony	Regularised Type I. Request for regularisation unde process.

61	<i>Calling Attention</i> to <i>Matter of</i>	[16 AUGUST 1995]	Urgent Public 62 Importance
S.No.	Name of the Allottee	Quarter No.	Remarks
83.	B.D. Basu	158, Sec. V, MB Road	Voluntary retirement case. Qr. vacated.
84.	B.K. Datta	53, NW Moti Bagh	Posted back to Delhi from J&K
85.	Balwant Singh	78-2F(798) Timarpur	Retention on medical grounds
86.	Basu Dev Sandilya	16/432, Lodhi Colony	Retention allowed on medical grounds
87.	Bhanwar Lai	716, Sec. VIII, RK Puram	Posted to J&K
88.	C.K. Arora	BD-818, Sarojini Nagar	Regularised Type B
89.	D.N. Trivedi	H-507, Sarojini Nagar	Regularised Type B
90.	D.R.P. Bandhu	4/3B, Sec. II, DIZ Area	
91.	Dr. A.K. Bhardwaj	K-III/13, Sec. II, DIZ Area	
92.	G.L. Arora	11/187, Dev Nagar	Retiring in 6/95 cancellation withdrawn.
93.	G.S. Soni	680, Sec. IX, RK Puram	Posted back to Delhi from J&K
94.	Gir Raj	F-47/3, Andrews Ganj	Regularisation in the name of ward after death under process
95.	Hukam Singh	GI-987, Sarojini Nagar	Regularised Type B
96.	J.B. Singh	A-343, Sarojini Nagar	Regularised Type B
97.	J.K. Nagpal	BD-935, Sarojini Nagar	Regularised Type E
98.	J.P. Kukreti	H-137, Sarojini Nagar	Retention allowed on medical grounds.
99.	J.P. Mittal	12/185, Lodhi Colony	Regularised Type E after death of allottee.
100.	Jai Narain	E-448, Dev Nagar	Regularised Type A
101.	K.K. Bhanot	112/10, Sec. I, MB Road	
102	K.S. Rawat	X-732, Sarojini Nagar	Regularised Type B
103	Kailash Laxman	BD-978, Sarojini Nagar	Rajya Sabha Pool Qr. Cancellation withdrawn
104	L.D. Chugh	22-C, Sec. IV, MB Road	1
105	L.P. Sharma	DG-983, Sarojini Nagar	Regularised type B after death of allottee
106	M S Krishna	70298, Sec. I DIZ Area	Posted to J&K
107	M.L. Mago	fr664, Lodhi Colony	Retention on medical grounds
108	Mango Ram	120, Sec. XII, R K Puram	Regularised Type B
109	Mishri Lai	17/929, Lodhi Colony	Retention on medical grounds
110	O.P. Rajpal	BD-912, Sarojini Nagar	Regularised
111	O.P. Saxena	8624, Lodhi Colony	Cancellation not yet expired.

63	Calling Attention to Matter of	[RAJYA SABHA]	Urgent Public 64 Importance
S.No.	Name of the Allottee	Quarter No.	Remarks
112	O.P. Sikka,	8526, Lodhi Colony	Retention on medical grounds
113	O.P. Sharma	40-Z, C. G. Road	Regularised
114	R.C. Jain	16417, Lodhi Colony	Regularised Type B
115	R.K. Bansal	C-533, Sarojini Nagar	Compulsory retirement.
116	R.P. Sarpal	C-2, Sec. XII, RK Puram	Case pending in CAT. Regularised
117	R.P. Sharma	960, Sec. VII, MB Road	Regularisation in the name of ward after death under consideration
118	R.P. Sharma	95(MS) Timarpur	-do-
119	R.S. Jaswal	E-405, Dev Nagar	Regularised Type B
120	Raghunath Singh	E-439, Dev Nagar	Regularised
121	Ram Prakash	6-F, Vasant Vihar	Regularised.
122	S.C. Oberoi	893, Sec. VIII, RK	Posted to J&K.
123	S.D. Sharma	Puram H-632, Sarojini Nagar	Cancellation withdraw
124	S.V. Songunto	87-F, S.IV, DIZ area	since DOR is 31.7.96 Regularised
124	S.K. Sengupta S.N. Nagar	A-639, Sarojini Nagar	Posted to J&K
125	S.P.S. Saxena	R-340, Sarojini Nagar	Retiring at the age of 60 years on 30.09.95
127	S.P. Balu	1S282, Lodhi Colony	Reposted to Delhi.
128	Satish	AB-817, Sarojini Nagar	Regularised
129	Satish Chand	G-446, Sarojini Nagar	Regularised Type B on posting to NER
130	Sewa Singh	A-2870, Netaji Nagar	Retiring in 5/97 cancellation withdrawn.
131	Smt. Dipika Baherjee	D-749, Mandir Marg	Further retention under consideration.
132	Smt. Urmil Iyer	128(MS) Timarpur	Cancellation withdrawn since retiring age is 60
133	Soran Kundra	12265, Lodhi Colony	Retention allowed on medical grounds.
134	Surinder Mohan	440, Lodhi Colony	Retention allowed till
135	A K Dey	165-Laxmibai Nagar	quarter allotted from
136	Amit Verma Ashok Bhan	B-10 Pandara Road 272-	Defence pool as per
137	D N Srivastava	Laxmibai Nagar 798-	CAT orders
138	G S Rai Freedor Fighter	Laxmibai" Nagar	Reposted to Delhi on transferred from J&K
139	Guru Jitendra Maharaj	n 4-Kalibari Apartments	Reposted to Delhi. Case for CCA Regularisation on
140		251/S-IV/RK Puram	reemployment under consideration. Case for CCA. Case for CCA.

65	Calling Attention to Matter of	[26 AUGUST 1995]	Urgent Public 66 Importance
S.No.	Name of the Allottee	Quarter No.	Remarks
141	H C Suman	341/5-IV/RK Puram	Type B regularised in the name of ward
142	Inder Singh	418S-IV/RK Puram	Service extended upto 31.12.95
143	J. Vishwanathan	1645-III/RK Puram	Posted to J&K
144	John I Hungu	3-C(MS) Minto Road	Service extended upto 31.10.96
145	K C Swamy	C-228 Nanakpura	Reposted to Delhi.
146	M K Handoo	B-32 Nanakpura	Case for CCA
147	N C Jain	A-2O10 Lodi Colony	Regularised
148	0 N Raina	126-NW Motibagh	Request for retention from MHA.
149	P K Jain	B-117 Pandara Road	Reposted to Delhi.
150	P K Kanungo	D-l/A-15 Lodi Colony	Reposted to Delhi.
151	R C Nangia	G-151 Nanakpura	Posted to J&K
152	R M Sood	201-Laxmibai Nagar	Reposted to Delhi.
153	Rajpal Singh	B-143 Nanakpura	Regularisation on posting to NER under
			consideration.
154	Rakesh Mishra	A-161 Pandara Road	Reposted to Delhi.
155	Ramayan Rai	40-Kalibari Apartment	Case for CCA
156	Rita Ganguly	1(LK) College Road	Case for CCA
157	S S Chahar	B-207 Nanakpura	Posted to J&K
158	Vimla Sindhi	14B-Wellington Crescent	
159	Y P Gupta	545-XII/RK Puram	Regularised
160	Z A Khan	30-D Thompson Road	Regularisation under consideration.
161	Dhram Prakash	0-3-3, R.K. Puram	Retention by CCA
162	E A S Sarma	DII/36, Chanakya Puri	Reposted eligible for regularisation.
163	Jaya Rama Rao	E-99, AGV Complex	Regularisation case (Artist)
164	K.B. Kanwal	264, Andrews Ganj	Retention upto 13.9.95
165	N.P. Singh	147, North Avenue	Under Regularisation.
166	Neena Dewan	27, Kidwai Nagar (w)	Regularised.
167	Rakesh Verma	15, Willingdon Crecent	CAT case (Regularisation)
168	S.H. Khan	87, AGV Complex	CCA case for retention.
169	V.D. Trevide	11, Cornwallis Road	Regularisation (re- posted)
170	D.D. Gupta	DJ/90, Rabindra Nagar	Mandatory posting. Eligible for regularisation.
171	N.S. Rana	DJ/102, Chanakya Puri	Reposted. Eligible for regularisation
172	Pradeep Singh	342, Vinay Marg	Under regularisation.
173	S.S. Sharma	D J/191, Chanakya Puri	Eligible for
	· · · · · · · · · · · · · · · · · · ·	· · · · · · · · · · · · · · · · · · ·	regularisation.
174	Sanjay Behl	DJ/201, Chanakya Puri	Reposted eligible for regularisation.
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67	Catting Attention to Matter of	[RAJYA SABHA]	Urgent Public 68 Importance
S.No.	Name of the Allottee	Quarter No.	Remarks
175	Sent. Pratima Dayal	DM1, Bharti Nagar	Retention i ;ase. Reposted eligible for regularisation.
176	T.N. Thakur	DM50, Chanakya Puri	Mandatory posting. for Eligible regularisation.
177	U. Ghosh	DM78, Chanakya Puri	Eligible for regularisation.
178	Vinod Jha	DM08, Chanakya Puri	-do-
179	Kalyan Rudra	CIH99, Chanakya Puri	Reposted, Eligible for regularisation.
180	Smt Nisha Chaturvedi	C1V5, Chanakya Puri	-do-
181	Bhisham Narain Singh	CM, Pandara Park	Retention case on security grounds.
182	B.N. Pande, (ex. MP-Rs)	1, Lodi Estate	Eligible for alternate accommodation as Freedom Fighter.
183	Dr. Subramanian Swamy	5, Safdarjung Road	Regularised.
184	Smt. Chitra Narain	11, Talkatora Road	Reposted. Eligible for regularisation.

SHRI VIREN J. SHAH: Sir, before I come to the subject under discussion, I just want to draw an inference from yesterday's reply about this particular Ministry, not giving full information and I seek your indulgence, Sir. Sir, it was Unstarred Question No. 2476 which was answered on 25th August, 1995, about the Rent Control Bill. The reply given was: "The Bill is awaiting the assent of the President." This was on 25th August, 1995, that is, yesterday, while the "Pioneer" of 24th August, 1995-24 houre earlier-brought out that the President had given the assent on 23rd August, 1995. I am giving this as example. This answer which was given yesterday, came to my hand just now, wherein, it has been stated: "That the President's assent is still awaited and that a news was in the newspapers 24 hours earlier." (Interruptions) This is how the Parliament is being treated, particularly by this Ministry. I have made a lot of study about this subject. (Interruptions)

THE VICE-CHAIRMAN (SHRI V.

NARAYANASAMY): Kindly put the pointed questions.

SHRI VIREN J. SHAH: Sir, I am verv sorry. In that case, I don't want to ask. (Interruptions) I have taken one full month to study this matter. This matter has been going on since December 1991. The Ministry refused to reply to the Rajya Sabha Secretariat six times, for the whole month, and the Chairman of Rajya Sabha spent one full hour to look at it whether the matter is sub judice or not. Please give me a few minutes. Now, this is about some reference to Unstarred Questions No. so and so in which there has been a certain discrepancy. What is the discrepancy? I will take up that Question first. The reply to part(d) of Question No. 1875 was: "The Public Premises (Eviction of Unauthorised Occupants) Act 1971 is meant for eviction of public premises from unauthorised occupation. It does not - I repeat - it- does not provide any relaxation by the competent authority to regularise the unauthorised occupation or outstanding dues." That means, the Act

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does not provide any relaxation. The competent authority, either to regularise the occupation or to effect outstanding dues, may be the Cabinet Sub-Committee. Now, in this reply, the Minister has stated that he has regularised 184 cases. Secondly, he has not menitoned that out of Rs. 2.99 crores, what the loss of revenue to the Government is. The reply was given on 25th April, 1995 to this House. As on 31st March, 1995, an amount of Rs. 2.99 crores was due which he mentioned in this statement. He takes shelter by saying at page 3, para 8, "In cases of regularisation, wherever it is with retrospective effect, no penal rent is chargeable...

Now, why was this allowed as an urgent matter of public importance? Because there was a loss of revenue to that State. By regularising 184 cases, out of 2.99 crores of rupees how much amount has the Exchequer suffered? The Minister may kindly give a specific reply, and not an evasive reply; that has been the case so far.

The second thing which was also specifically mentioned in reply to Unstarred Question 1875, answered on - 24th March, 1995, is that the Public Premises Eviction Act does not provide any relaxation by the competent Authority to regularise or to forgo the outstanding dues. It does not have the authority. Under what law and under what authority, has it regularised that?

Now, I come to the next question which was subsequently referred to therein, Unstarred Question 4239, which was replied on April 28, 1995, where the number given was 749'. Without going into a matter which is *sub-judice*, the discrepancy in the number given to the Supreme Court as on 31st May, 1995 is this. They has worked it out in -a small period; between 28th April and 31st May, they got 278 occupants vacated, which they had failed to get in five years. They got them vacated in a perio 1 of less than six weeks! And secondly, in that period

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they got 184 cases regularised. Now let me refer to another question of inconsistency. I have already referred to the first question of inconsistency. It is very clear that the Act does not permit that clear. And the reply is already given by Mr. P.K. Thungon, the Minister of State for Urban Development. The same gentleman is answering just now. Whether it is committing a breach of privilege is a matter separately to be seen. On 28th April, 1995 in reply to parts (c) and (d), it was stated: "The Cabinet Committee on Accommodation has, in case of one former Minister, written off rental arrears as a special case. There is no proposal to write off Government dues, chargeable as per rules in other cases." There is no proposal to write off Government dues. But in the reply given today what does he say? They have written off the Government dues in 184 cases, under the shelter that these cases have been regularised with retrospective effect! First of all, under the law there is no authority to regularise. And secondly, having regularised, the outstanding dues have been written off; the total amount of the dues written off has not been mentioned. That is also done by violating the rule, viz., that there is no proposal to write off Government dues, chargeable as per rules! That was mentioned in the answer given on 28th April, 1995. Within one month they could write off 184 cases! Within one month 184 cases! Does it satisfy this House? This is public money. And the Public Properties Eviction Act, I read this Act in the debates, when the Act was enacted in 1971, and some hon. Member from the Treasury Benches had specifically said that is should be applied more strictly to ex-Members of Parliament or Ministers or officials who are public servants. They look three years to find a judgement of the Supreme Court which was cited by Mr. Madan Bhatia and the reply was: "They could not find it!" But I am not going into that.

Lastly, I draw the attention of the hon. Minister to Starred Question No. 183

which was answered on 26th July, 1991, and the queries on that Starred Question went on for half-an-hour. Mr. Sharma, who is now our hon. President, was in the Chair. He made his own comments from the Chair on what they should do. And in reply to it, Smt. Sheila Kaul had earlier stated, "that this House gives me power to do that, and then the House unanimously authorises them to use the Public Premises Eviction Act in the light of this." It was said on 26th July, 1991, four years back.

This is what she had said:

"Sir, as I mentioned before, I am not quite aware of what happened before I took over. But as you all agree to help me out in this, I am sure I will do so and I will not shirk my duty."

I lay emphasis on "I will not shirk my duty". The hon. Chairman then said:

"She will read the Supreme Court judgement and she will take action."

At that time, the hon. Chairman, Dr. Shankar Dayal Sharma said "Be very good." In the light of this, in the last four years, how has she, the hon. Minister, a person who had said on the floor of the House that she would not shirk her duty, done her duty? The debates on the 1971 Act were referred to her and the Hon. Chairman, Dr. Shankar Dayal Sharma, said, "She will read those debates," I said, "I have my doubt whether she will read them. But if you have the confidence that she will read the debates, which I quoted, I will be very happy." She said, "She will read everything." I said, "Go through the purpose of the Bill." The Chairman said, "She will read everything." I said, "I am very greateful to you for your profound confidence in her. "Four years later that confidence of the person then in Chair, who is today the President of India, seems to have been belied. I have pointed out specific inconsistencies and let the hon. Minister deal with all those

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specific inconsistencies. Under the Public Premise Eviction of Uauthorised Occupants Act, the Cabinet Committee has no power and there is no provision to write off the dues to the Government. On 28th of April, 1995, an amount of Rs. 2.95 crores was due as arrears, which he has also confirmed. How much amount has been written off? There is no information. In less than five weeks, did he succeed in evicting 278 occupants? How did he manage in five weeks to regularise 184 cases? In fact, the Office Memorandum states that some are still in the process of regularisation. This is the information as on 21st August, according to the reply, which is sent by the Deputy Director of Estates. I would like to know whether it is proper when the Secretary-General writes to the Secretary of the Ministry that they should not find time, as least, at the Joint Secretary level to reply. What is being done on that also?

I have finished, Mr. Vice-Chairman. I seek only one protection from you. This is a matter concerning the entire House. Today this party is in power. Tomorrow some other party may be in power. Are we going to permit to continue a kind of situation where the Parliament is denied true and correct information? Here I am making a statement with responsibility. The Parliament is being misled. Today this Government misleads and tomorrow another Government will mislead. All of us, representing the people of India, are concerned about (a) the value system, (b) the laws and (c) the people's money. It is not the private money of Mrs. Sheila Kaul or Mr. Thungon. This ', money belongs to the people of India. How can we write it off? Please reply to everything. Please see to it that the hon. • Minister gives replies to every item. Thank you.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now there is an announcement. The hon. Minister of State for Coal, Shri Ajit Kumar Panja, will make a statement on the Dugdha Coal Washery incident during the course of the day.

SHRISUNDERSINGHBHANDARI: Has any time been fixed?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He has given the time. We will adjust the time. I cannot give you the time. Shri Sanatan Bisi.

SHRI SANATAN BISI (Orissa): Mr. vice-Chairman I have only one point. So far as the observations of the Supreme Court are concerned, I need some information from the hon. Minister. He has not stated anything about the observations of the Supreme court. Thank you.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, वीरेन जे. शाह जी ने और अन्य माननीय सदस्यों ने अपने ध्यानाकर्षण प्रस्ताव के द्वारा एक महत्वपूर्ण विषय की ओर ध्यान आकर्षित किया है । काफी विस्तार से उन्होनें अपनी बात को रखा है । एक बात पर मुझे सख्त आपत्ति है कि राज्य सभा सचिवालय को इस मिनिस्ट्री के एक डिप्टी डायरेक्टर रेंक के अधिकार ने जवाब दिया है जबकि मिनिस्ट्री में सेक्रेटरी होता है, ज्वाइंट सेक्रेटरी होता है । इस पर मेरी सख्त आपत्ति नहीं है । मैं यह जानना चाहता हूं कि क्या वजह है कि डिप्टी डायरेक्टर ने रिप्लाई किया ? जहां तक मेरी जानकारी है कि इसमें कोई गड़बड़ हुई है इसलिए डिप्टी डायरेक्टर ने उत्तर दिया है । मैं चाहूंगा जब मंत्री जी स्पष्टीकरण करें तब तक इसका भी उत्तर अवश्य दें ।

दूसरे सक्षम प्राधिकारी के बारे में जानना चाहता हूं। आपने वीरे जे. शाह जी के अतांराकित प्रश्न संख्या 1875 में बताया है कि सक्षम प्राधिकारी इसमें कौन होता है। इसके (घ) भाग में बताया है- लोक परिसर (अनाधिकृत दखलकारों की बेदखली) अधिनियम 1997, अनधिकृत दखलकारों से लोक परिसर खाली करवाने के लिए बनाया है। इसमें आपने इस बात को स्वीकार किया है कि जो बकाया धनराशि है इसको नियमित करने का कोई प्रावधान नहीं है। और आज आपने वक्तव्य में स्वीकार किया है कि इसमें जो सरकारी देनदारियां थी इसको माफ किया गया है या कम किया गया है। यह विरोधाभास क्यों है ? मैं यह जानना चाहता हूं कि क्या अतिक्रमण नहीं है ? तीसरे इसमें यह भी बतलाया गया है कि 31 मार्च, 1995 तक जो सरकारी आवास है उन के ऊपर करीब-करीब सरकार का लगभग तीन करोड़ रूपया बकाया है। मैं यह जानना चाहता हूं कि आखिर तीन करोड़ वसूल करने के लिए आप क्या कार्रवाई कर रहें हैं? क्योंकि यह जनता का पैसा है इसलिए जानना चाहता हूं कि इस तीन करोड़ रूपये को वसूल करने के लिए मंत्रालय की ओर से या विभाग की ओर से कोई कार्रवाई की गई है या नहीं की गई है? इन शब्दों के साथ एक बार फिर दोहराना चाहता हूं कि जो मेरा पहला प्रश्न था उसका उत्तर मंत्री जी जरूर दें।

1995]

श्री जनेश्वर मिश्र (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, एक लम्बे अरसे से हाऊसिंग मिनिस्ट्री के ऊपर कई तरह के भ्रष्टाचार के आरोप लगते रहें हैं, खासतौर से आउट आफ टर्न अलाटमैट को लेकर । वह मामला सर्वोच्च न्यायालय में जा चुका है इसलिए इसकी चर्चा नहीं करूंगा । लेकिन राज्य मंत्रीजी को और उनके केबिनेट मंत्री जी को आगाह करूंगा कि बाजार में चर्चाएं गर्म हैं, थोडा सा सावधान रहना चाहिए । अब जो मैं कहना चाहता हं वह इसलिए कि थोडा मैं भी भुक्तभोगी हं। दो बार सन 77 में और 89 में हम को सरकारी आवास मिला था। एक बार हमने तीन महीने बाद ही खाली कर दिया था और दूसरी बार पांच महीने बाद खाली किया । पांच महीने और तीन महीने का मार्किट रेट पर हम से किराया वसूल किया गया। में जानता था कि कांग्रेस पार्टी के कई भूतपूर्व मंत्री जो उस समय थे, तब से लेकर आज तक अपना बंगला खाली नहीं किया । हमने जो सूची देखी है इसमें 3-4 ऐसे लोगों के नाम है जो वीआईपी श्रेणी में आते हैं। किसी को सुरक्षा के नाम पर, किसी को स्वतंत्रता सेनानी के नाम पर उनका मकान रेगूलराइज़ किया गया है। लेकिन इसके अलावा निजीतौर पर अब की बार भी जब मैं अपना मकान ढूंढ रहा था तो कई बार मिनिस्टर शीला कौल जी से मैनें कहा कि हम को मकान नहीं मिल रहा है । उन्होनें कहा कि लोग खाली ही नहीं कर रहें हैं। मैनें कई जगह ढ़ंढने के बाद पाया कि कम से कम 50 यलोग ऐसे हैं जो उन मकानों में रहने लायक नहीं है लेकिन वे रह रहें हैं । किसी ने प्रधान मंत्री की चिट्ठी लेकर अनुमति ले ली है और किसी ने केबिनेट मिनिस्टर की चिट्ठी ले कर अनुमति ले ली है। पार्लियामेंट के मैम्बर्स को मकान देने के लिए जो क्राइटेरिया है उस क्राइटेरिया का भी ठीक ढंग से पालन नहीं किया गया है । कोई पहली मर्तबा आया तो उसको बड़ी कोठी दे दी गई, कोई 4-5 बार आ चुका तो उसको नार्थ एवेन्यू में या साउथ एवेन्यू में फेंक दिया गया या छोटी मकान दे दिया गया ।

इसलिए शक की सुई हाउसिंग मिनिस्ट्री पर जाती है।

# 75 Calling Alltnlion to Matter of

जब पार्लियामेंट मेंबर के साथ, वी-आई-पीज़ के साथ यह पक्षपात हो रहा है तो मामूली कर्मचारी, जिनको आउट आफ टर्न मकान दिए जाते हैं उसमें कितनी इरेगुलरटीज होती होगी। आरोप लगाते हैं कि पैसा लेकर तो ये काम करते हैं। हम चाहेंगे कि कालिंग अटेंसन का जवाब मंत्री जी न दें बल्कि इस बारे में कोई इंक्वायरी बिठा दें। सुप्रीम कोर्ट का मुकदमा थोड़ी देर के लिए छोड़ दें, आप इसके लिए इन्क्वायरी बिठा दें। क्या यह सच नहीं है कि लोगों को मकान देने में हाउसिंग मिनिस्ट्री पैसा लिया करती है ?

श्री मूल चन्द मीणा (राजस्थान) : उपसभाध्यक्ष महोदय, सरकारी मकानों का जिस तरह से दुरूपयोग किया जा रहा है, सरकारी मकान चाहे वह राज्स सभा पूल के हों, चाहे लोक सभा पूल के हों, अरबन डेवलपमेंट विभाग के कर्मचारियों की लापरवाही के कारण पूल के मकानों पर सरकारी कर्मचारियों ने कब्जा कर रखा है । उदाहरण के तौर पर -28 अकबर रोड का बंगला जो राज्य सभा पुल का है,दिल्ली के पुलिस कमिश्नर ने बिना किसी वजह से पिछले पांच सालों से उस पर अनआथराइज्ड कब्जा किया हुआ है ।

श्री सतीश अग्रवाल : क्या यह वही मकान है जो आपको अलाट हुआ है लेकिन आपको कब्जा नहीं मिला।

श्री मुल चन्द मीणा : इसकी कहानी यह है कि हमको चार साल पहले यह मकान अलाट किया गया था । लेकिन उस पुलिस कमिश्नर ने उस पर अपना कब्जा बरकरार रखा । इसमें कौन सम्मिलित है ? इसमें अरबन डेवलपमेंट विभाग सम्मिलित है, उसके कर्मचारी सम्मिलित है जो कोई कार्यवाही नहीं करते। यदि इनकी लापरवाही इसी तरह से रही तो चाहे वह राज्य सभा पूल हो, चाहे लोक सभा पूल हो, उन पर आई.ए.एस. और आई.पी.एस. अधिकारियों का कब्जा बरकरार रहेगा । तो मैं मंत्री जी से जानना चाहंगा कि आप यह बतायें कि राज्य सभा पल और लोक सभा पूल के जो भी मकान है और जो सरकारी कर्मचारियों के कब्जें में है, उनके खिलाफ अब तक आपने क्या-क्या कार्यवाही की ? और नहीं की तो आप उनको कब तक खाली कर देंगे , यह आप अपने जवाब में बतायें ?

श्री सिंकदर बख्त (मध्य प्रदेश) : सदर साहब, मैने जनेश्वर जी को सुना और मीणा जी को सुना । दरअसल उनके बयानों से मेरे सवाल पैदा होते हैं ।

# Urgcm Public 76 Importance

तमाम मैनेजमेंट हाउसेज का टोटली मेस में हैं। इसकी जिम्मदारी जो है,तो अलाटमेंट के जिम्मेदार जो है उनकी भी है और जिम्मेदारी उनकी भी है जिनका हम हमारे ट्राइब से संबंध है। जब वे मेंबर नहीं रहते हैं तब भी वे दर पर कब्जा किए बैठे रहते हैं, छोड़ते नहीं है। किसी जमाने में यह गैरत और शर्म की बात थी कि रहने के बाद उनको हटने को कहा जाए।

मकानों के सिलसिले में तीन पूल है । राज्य सभा पूल, लोक पूल और जनरल पूल । जनरल पूल के मकानात अलाट होते हैं खासतौर से सीनियर मेम्बर आफ पार्लियामेंट को जब वे मेंबर नहीं रहते तो these houses are reverted to the General Pool. अब बदकिस्मती ऐसी है कि इस वक्त हमारी जो मिनिस्ट्री है वह टोटल मेस है, उसके अलाटमेंट के सिलसिले में। एक बात तो यह है कि मकान खाली नहीं करते हैं, यह तो बदकिस्मती की बात है और टोटल मेस उससे क्रियेट हो रहा है, मेस होने की इंतिहा यह है कि मेंबर आफ पार्लियामेंट के पास कोई मकान रहता है तो जब वह अलाट होता है तो for maintenance, it goes to the Pool of the House to which the Member belongs उसको चला जाता है । तो यहां एक ऐसी डिक्टेटरशिप चल रही है। मैं 3-तुगलक लेन में था। तो मेरे मकान का किराया जो राज्य सभा पूल के स्केल मताबिक लिया जाता था । मैं वहां से शिफ्ट करके छोटी जगह पर गया, साहजहां रोड पर तो राज्य सभा के जो आफिसर एनेक्सी में बैठें हए हैं।

**†شری سکندر بخت "مدھیہ پردیش"**: صدر صاحب۔ میں نے جنیشور جی کو سنا اور مینا جی کو سنا۔ دراصل انکے بیانوں سے میرے سوال پیدا ہوئے ہیں۔ تمام مینیجمنٹ ہاؤس کا ٹوٹی پیدا ہوئے ہیں۔ تمام مینیجمنٹ ہاؤس کا ٹوٹی دمہ داری جو ہیں انکی بھی ہے۔ اور الاٹمنٹ کے ذمہ داری جو ہیں انکی بھی ہے۔ اور ذمہ داری انکی بھی جنکا ہمارے ٹرائب سے سمندھ

<sup>†[]</sup> Transliteration in Arabic Script.

Urgent Public 78 Importance

مکانوں کے سلسلے میں تین پول ہیں۔ راجیہ سبھا پول۔ لوک سبھا پول اور جنرل پول۔ جنرل پول کے مکاتات الاٹ ہوتے ہیں خاص طور سے سینئر ممبر آف پارلیمنٹ کو۔ جب وہ ممبر نہیں رہتے تو...

those houses are reverted to the General Pool.

اب بدقسمتی ایسی بے کہ اسوقت جو ہماری منسٹری بے وہ ٹوٹل میس ہے۔ اسکا الاٹمنٹ کے سلسلہ میں۔ ایک بات تویہ ہے کہ مکان خالی نہیں کرتے ہیں۔ یہ تو بد قسمتی کی بات ہے اور ٹوٹل میس اس سے کرئیٹ ہو رہا ہے۔ میس ہونے کی انتہا یہ ہے کہ ممبر آف پارلیمنٹ کے پاس کوئی مکان رہتا ہے تو جب وہ الاٹ ہوتا ہے تو....

for maintenance, it goes to the Pool of the House to which the member belongs.

اسکو چلا جاتا ہے۔ تویماں ایک ایسی ڈکیئٹر شپ چل رہی ہے۔ میں ۳ تغلق روڈ لین میں تھا۔ تو میرے مکان کاکرایاجو راجیہ سبھا پول کے اسکیل ہیں۔ اسکے مطابق لیا جاتا تھا۔ میں وہاں سے شفٹ کرکے چھوٹی جگہ پرگیا۔ شاہ جہاں روڈ پر تو راجیہ سبھا کے جو افیسر انیکسی میں بیٹھے ہوئے ہیں...

They arc following the instructions of the Ministry. The Ministry has nothing to do with the management of that house which has been allotted to a Member of Parliament.

लेकिन उसका किराया, स्केल बढा हआ है और वहां सिर्फ डायरेक्टर आफ इस्टेट और जो सेक्रेटरी अरबन डवलपमेंट थे, वह इस्केलेटेंड रेंट ले रहें थे जो लेने का उनको कोई अख्तियार नहीं था । पहली बात तो मुझे यह अर्ज करनी है कि जो बिलिंग सेक्शन है उसको फंशन करना चाहिए । under the administration of the House Committee of Raiya Sabha न कि उसको फंक्शन करने के लिए एहतमात मिनिस्ट्री से लेने चाहिए I lt is none of their business. उन्होने अनगिनत मैम्बर्ज से इस्केलेटेड रेंट वसूल किये हैं जो बिल्कूल गैर कानूनी है। मगर चल रहा है। It is none of their business. 1 Now, after having recognised that they have made a mistake, nobody is prepared to refund whatever amount has been taken.

लिहाजा यह साइकल इतना बुरा है कि इसमें अडहॉकिज्म आ गया है । कायदे और कानून के मुताबिक चलना मुमकिन नहीं रहा है । टोटल अडहॉफ़िज्म है। गलतियां मिनिस्ट्री में भी रही है और गलतियां बदकिस्मती से आज मैम्बज़र नहीं रहे और कब्जा किये बैठै हैं । इससे राज्य सभा पूल, लोक सभा पूल के मकानात का जो बैलेंस है, वह बैलेंस टूट

†[] Transliteration in Arabic Script.

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ाठ maner of सा गया है । मुझे तो सिर्फ यह अर्ज करनी है कि कम से कम एडमिनिस्ट्रेटिव स्ट्रीम में कोई डिक्टेटरशिप तो नहीं चलनी चाहिए । ऐसा कुछ हो गया है कि वहां डायरेक्टर आफ इस्टेट साहब थे या साहेबा यहां का जो बिलिंग सेक्शन है वह राज्य सभा पूल की हाऊस कमेटी के मातहत फंक्शन होना चाहिए, उनके हुक्म से कैसे चल रहा है ? इस किस्म की बहुत ही बेतरतीबी है और बहुत ही अफसोसनाक है सब कुछ ।

**† شری سکندر بخت:**.... لیکن اسکا کرایہ اسکیل بڑھا ہوا ہے۔ اور وہاں صرف ڈائریکٹر آف اسٹیٹ اور جو سکریٹری اربن ڈیولپمنٹ تھے۔ وہ اسکیلیٹڈ رینٹ لے تھے۔ جو لینے کا انکا کوئ اسکیلیٹڈ رینٹ لے تھے۔ جو لینے کا انکا کوئ اسکیلیٹڈ رینٹ ہے اسکو فنکشن کرنا ہے کہ جو بلنگ سیکشن ہے اسکو فنکشن کرنا یواہئے۔ under the administration of the House

under the administration of the House Committee of Rajya Sabha.

Now, after having recognised that they have made a mistake, nobody is prepared to refund whatever amount have been taken. ل ہزا یہ سائیکل اتنا برا بے کہ اسمیں اڈھاکزن آگیا ہے۔ قاعدے اور قانون کے مطابق چلنا ممکن نہیں رہا ہے۔ٹوٹل اڈھاکزم ہے۔ غلصیاں ٹری میں بھی رہی ہیں۔ اور غلطیاں بد قسمتی سے ان ممبرس کی طرف سے بھی رہی ہیں جو آج ممبر نہیں رہے اور قبضہ کئے بیٹھے ہیں۔ اس سے راجیہ سبھا یول۔ لوک سبھا یول کے مکانات کا جو پیلینس بسے۔ وہ پیلنس ٹوٹ سا گیا ہے محھے تو صرف یہ عرض کرنی ہے کہ کم سے کم ایڈمنسٹریشن اسٹیم میں کوئی ڈکٹیٹر شپ تو نہیں چلنی چاہئے۔ ایساکچھ ہوگیا سے کہ ویاں ڈائریکٹر آف اسٹیٹ صاحب تھے یا ص یماں تشریف رکھتی تھیں۔ میں یہ یوچھنا چاہتا ہوں کہ یہاں کا جو بلنگ سیکشن بسے وہ راجیہ سبہا یول کی ہاؤس کمیٹی کے متحت فنکشن ہونا چاہئے۔ انکے حکم سے کیسے چل رہا ہے۔ اس قسم کی بہت ہی بے ترتیبی ہے اور بہت ہی افسو سناک ہے سب کچھ۔

SHRI VIREN J. SHAH : Sir, I want to seek your permission. I gave the example of the kind of replies given. There was a question asked by me eight

months back. It was a simple question vide which I wanted to know the number of letters written by the Members of Parliament to the Minister/Minister of State in the Ministry of Urban Development and which have remained unreplied. Do you know what the reply given was? "Information will be collected and given." It has taken eight months and still that information has not come. I was talking to a colleague of this very Minister, not in this Ministry, but elsewhere, and that colleague said, "Within ten minutes, from my computer, I can give the reply as to how many letters have been received from the Members of Parliament and how many have not been replied." The Minister has taken eight months to find out how many letters of the Members of Parliament have not been replied!

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : There are a lot of names before me. So, everybody should be brief.

SHRI SATISH AGARWAL : Sir, while sharing the sentiments of the House and particularly of Shri Janeshwar Misra and Shri Meena, I wish to request the hon. Minister without repeating what has already been said, that once a house, out of the General Pool, is allotted to a Member of Rajya Sabha or Lok Sabha, it should remain with Rajya Sabha or Lok Sabha pool for all times to come, otherwise when a Member ceases to be a Member of Rajya Sabha or Lok Sabha...

SHRI SIKANDER BAKHT : As long as that Member remains Member of Rajya Sabha or Lok Sabha.

SHRISATISHAGARWAL:ThereafteranotherMembercomesand hewill be allotted by the RajyaSabha Pool.

SHRI SIKANDER BAKHT : No, no. That is not correct. That house should revert to the General Pool, and then again if it is allotted to a Member, it will be brought back to Rajya Sabha or Lok Sabha pool.

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SHRI SATISH AGARWAL : Then it will take nine months or ten months to get a house. When there is a house for Rajya Sabha or Lok Sabha Member, then that house need not revert to the General Pool. Why do you want that exclusive power with you to allot those houses'? Once you have allotted a house to a Member of Rajya Sabha or Lok Sabha, then, naturally, thereafter, whosoever comes into Rajya Sabha or Lok Sabha he should get that house. Why do you revert it to them? That is number one. Number two: Sir, under duress, sometimes, it so happens that we have to submit to the wishes of the Minister or the Department and then we pay non-entitlement charges. This is absolutely unfair. Once you have allotted a house to me, where is the question of non-entitlement charges? That question should also be looked into.

SHRI SIKANDER BAKHT : They cannot do it.

SHRI SATISH AGARWAL : But they are doing it. I had been allotted B-10 in Zakir Hussain Marg under duress. Smt. Shiela Kaul said that if you want a house then you should write for that. So, 1 had to admit my claim. It was in that. Now for AB-8, allotted to a Rajya Sabha Member, the rent is different which is being charged from me, but the type is same. All these anomalies are there. These should be looked into. Some sort of a House Committee has to be set up.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : I have a lot of names before me. Please talk about general issues only. Now, Mr. Nilotpal Basu.

SHRI NILOTPAL BASU (West Bengal): Mr. Vice-Chairman, Sir, at the outset, I would like to thank Mr. Viren J. Shah for bringing this Calling Attention Motion, because this Session is getting very intersting in the sense that all those Ministries about which public perception of corruption is there, were coming up in the House except for the Urban Affairs and Employment.

Now, somehow we have fulfilled our quota on the last day of this Session, therefore, I thank him. My point is though I share the sentiment of many of my colleagues-maybe, I do not need a bungalow and, therefore, I did not have to go through that painful experience-I wanted a small house and that was available. I would like to draw the attention of the Minster to the Report of the Standing Committee on Urban Affairs and Employment on the Demands for Grants. I would like to ask a single question-Mr. Shah has asked about the loss of revenue, but there is also a visible cost. We know there is a dearth of funds for construction of buildings and Government quarters for our employees in Delhi. There is a very big queue for that. Now, the point is when there is no moneywe understand the problem and whatever difficult there is, it has to be shared-when legitimate people can get what little accommodation there is, if that is also not made available, the amount of demoralisation that takes place in the employees, is a social cost. Has the Ministry ever tried to approach the problems from that point of view? What is its perception? I would like the Minister to share with us this information.

**श्री सचिदानंद** (कर्णाटक): उपसभाध्यक्ष महोदय, अपने सिर्फ दो प्वाइंटों को मंत्री जी से पूछना है।

आपने इसमें लिखा है कि सरकारी अधिकारी जो इंटाइटिलमेंट रखते हैं उनको नये सिरे से दूसरा सरकारी मकान दिया जाता है । लेकिन एक दफा सरकारी अधिकारी जब रिटायर हो जाता है उसके बाद उसको कैसे इंटाइलिमेंट प्राप्त हो जाता है, यह मुझे आपसे जानकारी करनी है । आप उसको सरकारी अधिकारी होने के नाते से जो मकान देते हैं, रिटायर हो जाने के तुरंत बाद वह आदमी सोशल वर्कर कैसे बन जाता है ?How can he become a social worker overnight and get entitlement to get a Government accommodation?

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दूसरी बात यह है कि वह एकोमोडेशन देने के बाद भी उससे मारकेट रेंट आप चार्ज नहीं करते हैं, अनअथराइज्ड आकूपैंट होने के बावजूद भी और बाद में उसको आप रेगुलराइज कर देते है । कैसे रेगुलाराइज करते हैं ? अपने सब्सिडाइज्ड रेट्स पर आप कर देते हैं । आपके अभी 2.9करोड़ रूपए वहां बाकी है । उनको वसूल करने में आपने क्या कार्यवाही की है । अभी तक आपकी क्या कार्यवाही है और उसके बाद जो यहां एलाटमेंट को पदति है उसमें आपने लिखा है-

"...case of regularisation wherever it is with retrospective effect." आप रिट्रीस्पीक्टिव इफैक्ट से क्यों रेगुलराइज करते हैं । प्रोस्पेक्टिव से आपने कितने रेगुलराइज किए है । और रिट्रोस्पेक्टिव इफेक्ट से कितने रेगूलराइज किए है ? इससे सरकार को प्राप्त होने वाले धन मे जो कमी हई उसका जिम्मेदार कौन है ? क्या उसकी जिम्मेदारी सरकार लेगी ? उसमें क्या कार्यवाही करेगी और सरकारी अधिकारी जिसको आप रीएप्वाइंटमेंट या दूसरी कोई जगह देकर एक मकान खाली कर दूसरा मकान तुरंत एलाट कर देते हैं ऐसे व्यक्तियों को जो दिल्ली के अंदर बशिंदे हैं ...। अगल-बगल के प्रदेशों के वाशिन्दे हैं वे उन मकानों में जिनके सब से पहले अपने खुद के मकान बनाने के लिए अपने अधिकारों को उपयोग करके वे अपने मकानों के लिए जमीन लेते हैं और उस जमीन में मकान आदि बनाते है उसको हजारों रूपये लोकल मार्केट रेंट के ऊपर उठा देते हैं और अपने सब्सीडाइज्ड रेंट के ऊपर सरकारी मकानों में रहते है, ऐसे कितने व्यक्ति है, उन्हें आईडेंटीफाई करके आप बताइये ? दूसरा अगर आपने कोई ओवरनाईट सोशल वर्कर बन जाने के बाद स्थान प्राप्त कराया हो तो ऐसे लोग कितने हैं ? उनको खाली कराने के लिए और अपने मकान में वापिस देने के लिए आप क्या कार्यवाही करेंगे ?

THE VICE -CHAIRMAN (SHRI V. NARAYANASAMY): Shri Govindram Miri, please raise only one point within one minute.

श्री गोविन्दराम मिरी (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मकान आवंटन की जो व्यवस्था है वह बहुत ही असंतोषपूर्ण है। मेरी समझ में नहीं आता कि जो नए च्न

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#### Calling Attention to Matter of

कर संसद सदस्य आते हैं उनको कहीं होटलों में ठहराया जाता है या कहीं गेस्ट हाउसेज़ में ठहरावा जाता है जिसमें किराया राज्य सभा या लोक सभा अदा करती है । उनको आते ही मकान मिल जाना चाहिए । जो अब रिटायर हो गए है या पर्व सांसद हो गए है उनको दो-दो साल तक पता नहीं क्यों और किसी न किसी बहाने पांच-पाचं साल तक एक्सटेंशन दिया जाता है ? मेरा सुझाव है कि जिस प्रकार से गवर्नमेंट सर्वेन्ट्स के होस्टल खोले गए हैं उसी प्रकार से भूतपूर्व सदस्यों, फोर्मर मैंम्बर्स के लिए भी कोई होस्टल वगैरह खोल दें, जो आदमी रिटायर हो जाए एक-दो महीने के बाद उनको वहां रख दिया जाए । अब जो एनटाइललमेंट है उनको बंगला नहीं मिलता और जिनकी एनटाइलमेंट नहीं है उनको बंगला मिलता है। कई केस ऐसे हुए है कि जो प्रथम बार मैंम्बर चून कर आए है उनको बंगला मिल गया है और जो मिनिस्टर, जो पुराने मैम्बर है । इसी तरह से मैं कहना चाहता हूं कि यह जो सारी अव्यवस्था है उसको दूर किया जाए ।

गवर्नमेंट सर्वेन्टस के बारे में मैं कहना चाहता हूं कि कई लोग ऐसे हैं, जिनकी पूरी उम्र मकान खोजने में बीत जाती है और 19-20 साल की जिनकी नौकरी हो गई है उनकी कोई सुनवाई नहीं है। लेकिन जो लोग पहुंच वाले हैं या कुछ लेन-देन का काम करते हैं उनको मकान जल्दी मिल जाते हैं । इसकी छान-बीन की जाए और उसमें जो घपले हो रहे हैं उनको बंद किया जाए ।

श्री जलालूदीन अंसाली (बिहार): उपसभाध्यक्ष महोदय, मैं मंत्री जी से जानना चाहता हूं कि इनके आवास आवंटन का कोई नियम है या नहीं ? मेरी समझ है कि कोई नियम नहीं है । बहुत सारे सांसद जो रिटायर कर गए, दो साल, तीन साल हो गए वे भी अभी, चाहे वह राज्य का पुल हो या लोक सभा का पुल हो या फिर जनरल पूल हो, उसमें रह रहें हैं। यह कौन सा नियम है ? मुझे जानकारी मिली है कि मिनिस्टर लोग अपने गेस्ट एकोमोडेशन के नाम पर उनको दिला देते है, किसी को दिला देते हैं। यह कौन सा नियम है कि एम.पी. को जगह नहीं मिले, जो सांसद चुनकर आएं है और मिनिस्टर के जो चाहतें हैं उनको गेस्ट एकोमोडेशन के नाम पर हाऊस दिए जाते हैं ? हम जानना चाहते हैं कि इसको आप छोडने वाले हैं या नहीं ? आप यह बतांए कि राज्य सभा और लोक सभा के जो पूल है उसमें भी इस तरह के कितने लोग है जो आवास कर रहें है ? उसी तरह से जो अधिकारी रिटायर कर गए तो उसका कुछ नियम है

कि तीन महीने, 6 महीने तक वे रहे सकते हैं, साल भर तक रह सकते हैं ? मान लीजिए जो नियम है उसके बावजूद भी वे क्वाटर्ज हो खाली ही नहीं करते हैं और जिनको एलाटेड है वे उसमें जा ही नहीं पाते हैं । हम समझते हैं कि इस नियम का कडाई से पालन किया जाए और उसी नियम के आधार पर चाहे कोई हो उसको आवास खाली करने और आवास देने की प्रक्रिया को अपनाया जाए ।

†شرى جلال الدين انصارى "بهار": اي سها ادھیکش مہودے۔ میں منتری جی سے جاننا چاہتا ہوں کہ انکے آواس آبنٹن کا کوئی نیم سے یا نہیں۔ میری سمجھ ہے کہ کوئی نیم نہیں ہے۔ بہت سارے سانسد جو ريڻائر ٻو گئے دو سال۔تين سال ٻو گئےوہ بھی ابھی ۔چار راجیہ سبھا کا یول ہویا لوک سبھا کا يول ہو۔ يا پھر جنرل يول ہو۔ اسميں رہ رہے ہیں۔ یہ کونسا نیا ہے۔ محھے جانکاری ملی ہےکہ منسٹر لوگ اپنے گیسٹ اکوموڈیشن کے نام پر انکو دلا دیتے ہیں۔ کسی کو دلا دیتے ہیں۔ یہ کونسا نیم ہے۔ کہ ایم ہی۔کو جگہ نہیں ملے جو سانسد چن کر آئے ہیں۔ اور منسٹر کے چہتے ہیں انکو گیسٹ اکوموڈیشن کے نام پر ہاؤس دیئے جاتے ہیں۔ ہم جاننا چاہتے ہیں اسکو آپ چھوڑنے والے ہیں یا نہیں۔ آپ یہ بتائیں کہ راجيه سبها

<sup>†[ ]</sup>Transliteration in Arabic Script.

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri Digvijay Singh, kindly be brief.

श्री दिग्विजय सिंह (बिहार): उपसभाध्यक्ष महोदय, मैं सिर्फ एक सवाल मंत्री जी से पूछना चाहता हं कि आपने अभी जो हम लोगों को जानकारी दी है उसमें कई मकान सैक्युरिटी के नाम पर दे रखे हैं। क्या वे लोग बेघर लोग हैं ? उनका कोई गावं है, कोई प्रदेश है जहां के वे रहने वाले हैं, वे दिल्ली में क्या करते हैं ? दिल्ली में उनको सैक्युरिटी के नाम पर मकान देने का कौन सा औचित्य है ? शायद अगर उनका कहीं घर नहीं हो, उनका कोई दरवाजा नहीं हो और उन्होनें सरकार के लिए और राष्ट्र के लिए ..(व्यवधान) हां, सरकार के लिए काम किया है तो ठीक है, तब तो दिल्ली में आप उनको मकान दे दीजिए । लेकिन जिनका घर है, दरवाजा है जिन्होनें नाम पता लिखवाया हआ है, उनको दिल्ली में आपने किस कैटेगिरी में मकान दिया है, यह बात बड़ी विचित्र है। इसलिए मैं आप से कहूंगा कि आज आप सदन में इस बात को स्पष्ट कीजिए क्योंकि आप की यही डिस्क्रिमिनेशन लोगों की नजर में संदेह पैदा करता है

اور لوک سبھا کے جو پول ہیں۔ اسمیں بھی اسطرح کے لوگ کتنے ہیں جو آواس کر رہے ہیں۔ اسطرح سے جوادھیکاری ریٹائرکئے گئے تو اسکاکچھ نیم ہے کہ تین مہینے ۔چھ مہینے تک وہ رہ سکتے ہیں سال بھر تک وہ رہ سکتے ہیں۔ مان لیجئے جو نیم ہے اسکے باوجود بھی وہ کواٹرز خالی نہیں کرتے ہیں۔ اور جن کو الائٹڈ ہے وہ اسمیں جاہی نہیں پاتی ہیں۔ ہم سمجھتے ہیں کہ اس نیم کاکڑائی سے پالن کیا جائے اور اس نیم کے انکار پر چا ہے کوئی ہو اسکو آواس خالی کرنے اور آواس دینے کی پرکریاکو اپنایا جائے۔ और उन्हें लगता है कि आप गलत काम कर रहें हैं और उसी वजह से आप पर पचास तरह से के आरोप लगाए जाते हैं । अब यह आरोप सही है या गलत है, मैं इस विवाद में नहीं जाता, लेकिन यह जो आप ने कर दिया कि उन को एक हवलदार लगा दिया तो एक मकान भी दीजिए दिल्ली में । इस तरह तो एक दिन ऐसा आ जाएगा दिल्ली शहर में कि ये हवलदार, ब्लैक कैट और कमांडोज ज्यादा हो जाएंगे...

श्री सत्य प्रकाश मालवीय : उसमें सेक्युरिटी के नाम पर बिजली मुफ्त मिल जाती है।

श्री दिग्विजय सिंह : और बाकी जो सचमुच रहने वाले लोग हैं, उनको मकान नहीं मिलेगा । इसलिए आप कृपया इस व्यवस्था को हटाए और कैबिनेट ने अगर यह फैसला किया है तो कैबिनेट को सदन की भावना से अवगत कराइए।

SHRI GOPALSINH G. SOLANKI (Gujarat): Sir, the question of residential accommodation is very much precarious so far as the administration is concerned.

On paper, they allot the houses. But, Sir, for months and years together, the Members are not getting the houses on the pretext that the house is under vacation. I would like to know from the Minister as to how many such cases are under consideratioin like this.

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल): माननीय उपसभाध्यक्ष महोदय, दिल्ली में भ्रष्टाचार कौन-कौन से स्तरों पर कहां-कहां है, उसका अंदाजा लगाना तो शायद भागीरथ प्रयत्न से भी बड़ा प्रयत्न होगा । महोदय, आज के एक अखबार में छपा है कि एन.डी.एम.सी. के एक अफसर के घर में जब "रेड" की गयी तो करोड़ों रूपये पाये गये । उपसभाध्यक्ष महोदय, मैं मंत्री महोदय से यह जानना चाहूंगी कि नयना साहनी हत्याकांड के अभियुक्त सुशील शर्मा के जो मकान मिला था, क्या यह सच है कि वह मकान अनाधिकृत रूप से हासिल किया गया था ? अगर हासिल किया गया था तो कैसे कृपया यह बतांए और यह भी बतांए कि उस पर्टिकुलर कांपलैक्स में कितने ऐसे घर है जोकि अनाधिकृत रूप से हासिल किए गए हैं 2 THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister.

SHRI VIREN J. SHAH: Sir, I want to make only one request to him that the answers to the specific questions to which he has replied are inconsistent with today's reply, which almost results in misinformation or misleading the House. He must be clear about it.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Viren Shah, you know pretty well that if the Minister gives wrong information or misleads the House, you have got every right to move a privilege motion.

SHRI VIREN J. SHAH: I want to save him from doing that. He has already done part of it. Let him clear himself.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister.

SHRI P. K. THUNGON: Sir, I am grateful to the hon. Members for putting very pointed and informative questions. The first and the foremost question which was put to me is about the discrepancy. I have tried to explain that in my main statement. Yet, I would like to further explain a little bit in more details. In reply to the question which was referred to, 749 unauthorised quarters were shown on 31st March, 1995. And, while we submitted the file information to the Supreme Court, a list of 391 unauthorised quarters were shown. And the hon. Member's view is that the discrepancy arises about the gap between 749 and 391. I would like to state that there is no discrepancy on this because the calculation ....

SHRI VIREN J. SHAH: Excuse me, Sir. I have referred to my Unstarred Question replied to here where the Supreme Court numbers do not come. But these numbers arise from what they have given to the Supreme Court. My questions arise from the specifics. I am sure he will come to that.

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SHRI P. K. THUNGON: The three questions are one Starred Question and two Unstarred Questioins. Why I am trying to clarify these discrepancies is, from 31st March, 1995 to 10th July, 1995, within a span of three months or so, 184 houses were regularised or found regularisable, and 278 got vacated. After that, it was again reviewed. Out of this, twenty-seven houses were left out, inadvertently. Therefore, this number, *i.e.* 27, has been further added to the 749 houses occupied unauthorisedly. Then the total comes to 260—got vacated, regularised, or, fit for regularisation and left out.

In the meantime, within three months, 131 houses fell under the category of unauthorised accommodation. This is a continuing process. That is why, almost every day, the number of houses occupied unauthorisedly keeps on changing. (Interruptions) Even at this moment, when we are discussing about it in the House, some houses might have fallen vacant. (Interruptions)

SHRI VIREN J. SHAH: That is not the question. (Interruptions)

SHRI SATCHIDANANDA: Your Ministry will allow people to go on occupying Government accommodation unauthorisedly and you will go on regularising it every year. What is this? (*Interruptions*) You should specifically say that no unauthorised occupation would be allowed and there would not be any more regularisation. (*Interruptions*)

SHRI VIREN J. SHAH: Mr. Satchidananda, the point is this. You were not there earlier. The Minister, in reply to Unstarred Question No. 1875, dated 24th March, 1995, had said: "It does not provide any relaxation by the competent authority..." Then, on 28th April, ...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Viren Shah, please have patience. Let the Minister reply. (*Interruptions*)

SHRI VIREN J. SHAH: Sir, the figures have no meaning. (*Interruptions*)

SHRI P. K. THUNGON: All right, Sir. I will not cite the number. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Minister will not cite the number. (*Interruptions*)

SHRI VIREN J. SHAH: On 24th March, 1995, he said that there was no proposal to regularise. After saying this, how did he regularise subsequently? (*Interruptions*) I would also like to know as to how much is the loss to the exchequer.

SHRI P. K. THUNGON: Sir, I tries to elucidate what I had said earlier. Okay, I will not refer to the figures. I now come to his question, Unstarred Question No. 1875, part (d)...

SHRI VIREN J. SHAH: It is not 1875; it is 1895. Again, misinformation.

SHRI P. K. THUNGON: It is Unstarred Question No. 1875. Kindly see.

SHRI VIREN J. SHAH: Okay.

SHRI P. K. THUNGON: The lion. Member says that there is a discrepancy between the reply to his Unstarred Question and what I have said today. I would like to clarify. Now, Sir, part (d) of his Unstarred Question, No. 1875, reads as under: "what are the details of the rules made under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 authorising the competent authority to make such relaxation."

The reply to part (d) of the question reads as under: "The Public Premises (Eviction of Unauthorised Occupants)

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Act, 1971 is meant for vacation public premises from unauthorised occupants. It does not provide any relaxation by the competent authority to regularise the unauthorised occupation and outstanding dues." Under this Act there is a competent" authority. The competent authority, according to this Act, is the under secretary or the Desk Officer, 'relaxation by the competent authority' implies that the competent authority is created under this Act.

SHRI SATCHIDANANDA: How can an Under Secretary be the competent authority?

SHRI DIGVIJAY SINGH: He has got a point. How can an Under Secretary be the competent authority? श्री पी.के. शुंगन : आप तो मिनिस्टर रह चुके हैं। आप को मेरे से ज्यादा मालूम है। ...(व्यवधान)...

श्री मुल चंद मीणा : एक अधिकारी की बात तो

SHRI SATCHIDANANDA: You would allow people to go on occupying unauthorisedly and you would go on regularising. I do not understand this.

SHRI P. K. THUNGON: Every Act has a competent authority, according to this act, the competent authority is at the level of...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Why do you say 'Under secretary', Mr. minister? Say 'competent authority'. The controversy would be over. 1.00 P.M.

SHRI P. K. THUNGON: So far as relaxation is concerned...

श्री मूलचन्द मीणा (राजस्थान): यह कब तक खाली करवा देंगे ? (व्यवधान)

# कर रहें हैं मंत्री जी, लेकिन वे अधिकारी करते क्या है- करते हैं या सोते रहतें हैं ?

SHRI P. K. THUNGON: ...For that purpose, the competent authority is the<sup>v</sup> Cabinet Committee on Accommodation (CCA). Therefore, I have stated...

प्रो. विजय कुमार मल्होत्रा: मिनिस्टर कहा आता है, मिनिस्टर अथारिटी है न ? आपने सारे दिए हैं, आपने या श्रीमती शीला कौल ने । कोई भी आउट आफ टर्न अलाटमेंट बिना आप की मर्जी के या श्रीमती शीला कौल जी को मर्जी के नहीं हो सकता । दि ओनली अथारिटी इज़ दि मिनिस्टर बाकी तो बस खाना-पूरी है ।

fc falH«<, «fWt tit \*R ^3R-^ f I The only authority is you or your senior Minister... (Interruptions)..

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let him come to *that...(Interruptions)..* Let him reply to the question by the Member. Then I will call you.

SHRI V1REN J. SHAH: In reply to another question here, it was said that the competent authority is the Cabinet Committee on Accommodation. Now he says the under secretary is the competent authority. I think it needs to be clarified which competent authority you are referring to, because the Public Premises Act does not provide for any relaxation. It does not say that even the Cabinet can do it.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister, the question is whether the competent authority is one or two.

SHRI P. K. THUNGON: What I was trying to explain is, according to the P.P. Act, there is a competent authority, and that competent authority has no power to waive the rent chargeable from the

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respective allottees. That is the point which I wanted to clarify in reply to the hon. Member's question.

The other question which arose was about revenue. The hon. Member and other Members wanted to know about the actual position of the revenue. Without going much into the details, the total dues from 749 unauthorized occupants on 31.3.95 were Rs 2.99 crorcs. In between, 278 quarters have been vacated, and Rs. 57 lakhs are the dues in respect of the vacated quarters. The dues in respect of those regularized are Rs. 91 lakhs. And dues from those still under occupation arc Rs. 151 lakhs.

SHRI VIREN J. SHAH: Please answer this. For 184 cases regularized, what is the amount that is written off? Out of Rs. 2.99 crores, how much has been written off in these 184 cases?

SHRI P. K. THUNGON: Out of that, on some of them the process is still on, and from many of them they are still to be realized.

SHRI VIREN J. SHAH: Please read the Calling-Attention motion. The last part says, "and names of 184 cases regularised along with the total loss of revenue to the Government..." Just give the amount against these 184 cases regularized. How many crores is the loss to the Government? Give one simple answer. Don't give numbers, 25 or 71.

SHRI P. K. THUNGON: There is a procedure as to how this waiver is done. That is why, in the beginning, I was trying to explain that the Cabinet Committee on Accommodation is the competent auhority to waive. Now, at the time of regularization, supposing a quarter is regularized, in that case if penal rent is to be waived, that is waived by the CCA.

...(Interruptions)...

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let him answer the question.

SHRI VIREN J. SHAH: What is the amount?

SHRI P.K. THUNGON: I have already given the amount.

SHRI VIREN J. SHAH: For 184 cases regularized, how many rupees were lost? Out of the Rs 2.99 Crores mentioned on 28th April 1995, just in relation to that amount which is mentioned, what is the loss? Out of these Rs 2.99 crores, how many crores have been written off by regularizing the 184 cases?

SHRI P.K. THUNGON: Sir, what I was trying to say is that there is no loss as such, but there is waiver.

SHRI VIREN J. SHAH: If the money does not come to the Government,, is it not a loss?

SHRI P. K. THUNGON: The waiver is done by a competent authority.

SHRI VIREN J. SHAH: I am not asking who does it. that is another question. ... (*Interruptions*)

You ask of the Finance Minister whether waiving is losing money or not.I am asking this. Out of Rs. 2.99 crores, what is the loss in case of the 184 cases?... (*Interruptions*)

please don't give roundabout replies.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Viren Shan, kindly take your seat.

Mr. Minister, there is a specific question in the Calling Attention on particulars of accommodation and names of 184 cases regularised along with the total loss of revenue to the Government. This specific question has been raised by the Member. If you have that information, You give it to the House. If you don't have it. you say that you will 'lay it on the Table of the House.

SHRI P.K. THUNGON: The total waiver is Rs. 39,44,232/. This is the amount so far waived by the competent authority. that is, the CCA. ...(*Interruptions*)

SHRI VIREN J. SHAH: Is it for 184 cases? .. (Interruptions)

SHRI P.K. THUNGON: I have record of 30 cases with me. I don't h,ave it about the rest.

SHRI VIREN J. SHAH: Out of 184 cases, he is giving the record of 38 cases.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I am taking care of your question, Mr. Viren Shah. .. (Interruptions)

One minute. Kindly take your seat. ..(*Interruptions*)

Mr. Minister, there is a specific question by the hon. Minister. Does the waiver relate to the 184 cases? Or how many cases does it relate to? If you do not have that information you say that you will submit it to the House. If you have it, you give it to the House.

SHRI P.K. THUNGON: That is what I was trying to say. He could not hear me probably because he was speaking. What I am saying is that I have information with me about 30 cases. I have already stated the amount but for the rest of the cases if the hon. Member wants the details—I do not have those details right at the moment—I can supply them to him. ...(Interruptions)

SHRI NILOTPAL BASU: This is a specific question. ..(*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): kindly take your seats.

SHRI VIREN J. SHAH: My one submission is that the notice was lying with the Minislr) from the 7th of August. The Ministry did not reply to it despite reminders from the Secretariat here. This is a specific question of 184 cases. It must' be Rs.2.5 crores because for 30 cases it is Rs.38 lakhs. They let go public funds of such an amount and after 20 days or so the Minister comes and tells this to us. They tried to avoid it during the session and on the last day they have brought it. ...(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, no. Kindly, kindly. ...(Interruptions)

The Minister has said that he would collect the information and give it to the House. ..(*Interruptions*)

SHRI VIREN J. SHAH. He has not given this simple information for eight months. We cannot trust him. ..(*Interruptions*)

SHRI NILOTPAL BASU: Let there be a committee to enquire into all this. ...(*Interruptions*)

THE VICE-CHAIRMAN: Mr. Nilotpal Basu. Kindly take your seat.

SHRI P.K. THUNGON: I can well understand the sentiments of the hon. Members. I regard their sentiments and expressions.

SHRI V. KISHORE CHANDRA S. DEO (Andhra Pradesh): Mr. Minister, will you yield me for a minute?

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Mr. Vice-Chairman, Sir this Calling Attention is regarding unauthorised occupation.

SHRI VIREN J. SHAH: No. I have never said that. You read it.

SHRI V. KISHORE CHANDRA S. DAO: Basically this is about unauthorised occupation money and all that.

I want to say that the Minister has referred it to the cabinet committee on Accommodation. I presume that there are some guidelines laid down by the Cabinet committee on Accommodation for making out-of-turn allotments to the Government employees or allotments to some other categories...(Interruptions)

Please listen to me first.

Mr. Viren Shah is raising different matter.

SHRI VIREN J. SHAH: It is not in the Calling Attention.

SHRI V. KISHORE CHANDRA S. DEO: It is in the Calling Attention. You would not have mentioned it. Mr. Vice-Chairman, the Cabinet Committee on Accommodation has also laid down certain guidelines and criteria regarding Lutyens Delhi i.e. the new part of Delhi. I would like to know from the hon. Minister how many discretionary allotments were made outside the guidelines laid down Cabinet Committee by the on Accommodation, because I consider these are also unauthorised. And if there is any loss of revenue because of such allotments. I would like

to know the number of cases where people have been given special exemptions from the norms and guidelines that have been laid down for this Lutyens' Delhi area. Will he clarify on that?

SHRI P.K. THUNGON: Sir, I was saying that I have a great respect for the sentiments by the hon. Members. I do not want to misinform the House. That is why I would like to supply the particular detail to the hon. Member, but, Sir... (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister, you lay it on the Table of the House.

SHRI VIREN J. SHAH: May I submit, Sir. It is a four weeks' notice. In four weeks he cannot supply the details for 184 cases regularised, which he says go against the specific answer given here on 28th April that there is no proposal to write off Government dues. He is not replying to that. He is. not replying to the poin regarding the competent authority. He had earlier said that the Cabinet Committee on Accommodation is the competent authority under the Act. Now he says it is the Under Secretary and that it has not provided any relaxation to do this. That we will take up separately. But we want to know the amount regarding these 184 cases. Is it Rs.2.5 crores or Rs.3.00 crores. And if the Minister says he will lay it on the Table of the House, that will be two to three months from now and if the House meets within that period. If that is so, how do we function? That is my problem.(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let him send the answers to you and let him lay it on the Table also. (*Interruptions*) Mr. Basu, kindly don't get agitated. (*Interruptions*)

SHRI VIREN J. SHAH: Just one minute, Sir, I will just give two examples. Sir, simple questions like letters to MPs take eight months to reply. In this matter also he would take at least that much time. I think the Minister needs to be pulled up. If the hon. Chairman was here, I am sure he would have done that.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Shah, I have specifically asked him to send the information to you and also lay it on the Table of the House.

SHRI VIREN J. SHAH: One more submission, Sir. What is the criterion for security? He has not replied to that. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Allow him to answer. (*Interruptions*)

SHRI VIREN J. SHAH: One more point, Sir. When you direct him to reply to the House, I may tell you that the matter was raised on 26.7.1991 and they said they would give the details. They gave it in December, 1993, where in they said that they had not been able to find the Supreme Court judgement. It was in July 1991 and the same Mr. Thungon replied in December, 1993. So, I want the Minister to assure us that a proper, full and complete reply will be laid on the Table of the House on the first day of the next session, when it begins. Will you Sir, please ask him to do that? (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The problem is that you are not allowing the Minister to speak. Everybody is standing. Let him answer.

SHRI V. KISHORE CHANDRA S. DEO: Mr. Vice-Chairman, Sir, in his reply at point 3 and 4, he says regarding unauthorised occupation. Now, according to me the unentitled allottes are also unauthorised. You cannot use the discretionary quota for that. Will he provide a list of that also? (Interruptions)

THE VICE-CHAIRMN (SHRI V. NARAYANASAMY): No, no, let him answer. No clarifications. ..(Interruptions)..The Minister is going to reply to it. ..(Interruptions)

SHRI NILOTPAL BASU: Mr. Vice-Chairman, you gave a ruling that the

Minister should lay the information on the Table of the House. What I want to know is whether you will include a specific time schedule, that is, the first week of the next session.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister, when will you lay it on the Table of the House?

SHRI P.K. THUNGON: I did not complete my sentence.

SHRI DIGVIJAY SINGH: The Vice-Chairman said that you should lay the information on the Table of the House by the first day of the next session.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I did not ask him to lay the information on the Table of the House on the first day of the next session. I only asked him, "When will you lay the information on the Table of the House?"

SHRI P.K. THUNGON: The details can be laid on the Table of the House.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); When?

SHRI DIGVIJAY SINGH: When will you lay it on the Table of the House?

SHRI P.K. THUNGON: Whenever you like us to lay it on the Table of the House, we would do it. ..(*Interruptions*)... It can be laid on the Table of the House, as per the direction of the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please proceed to the next point.

SHRI P.K. THUNGON: Sir, I was trying to submit that I can lay all the details on the Table of the House. But, at the moment, we have information about the regularised quarters which Mr. Shah has mentioned to be to the tune of of Rs. 91 lakhs. I was not allowed to complete my speech. I am again trying to explain that this Rs. 91 lakhs which is due from these regularisable cases, about 50 per cent of them have already been realised and the remaining 50 per cent we have to realise. That is the point I was trying to explain.

SHRI SATYA PRAKASH MALAVIYA: What about the Rs.3 crores outstanding?

SHRI P.K. THUNGON: In the beginning, I have started with Rs. 3 crores of outstanding dues in respect of vacated quarters. I am giving you the break-up of Rs. 3 crores or around Rs. 2.99 crores. Dues in respect of vacated quarters is Rs. 57 lakhs. Those which have been regularised and regularisable is Rs.91.00 lakhs. Dues from unauthorised occupation are.. (Intrruptions)...

SHRI SATYA PRAKASH MALAVIYA: The number of authorised occupations is 749.

SHRI P.K. THUNGON: Mr. Malaviyaji, you try to realise that in March, the number of authorised occupations which were there cannot be the same today. It cannot be constant. Therefore, I am trying to give you the revenue that is due from these people. The revenue from some of them have already been collected and from some of them we are in the process of collecting it. There is a procedure under the P.P. Act. That procedure has to be followed. In some cases the realisation of money has been made. In some cases the realisation has not been made. This is the point. The total amount works out to Rs. 2.99 crores. So, this is the point I was trying to make. ..(Interruptions) ... If you desire, or direct me to lay further details, I am prepared to do so. But at that time if you want the date to be changed, as on that date it may differ. It has to be up the date which I have mentioned here. This point I want to make it very clear. If I do not adhere to that date, the amounts will differ again.

While I am speaking here just now, five quarters might have already fallen vacant and ten quarters might have been occupied. What I am saying is that it is a dynamic sort of activity which keeps on changing every day, every hour.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, please reply to the complaints about the Members of Parliament, about the quarters being unauthorisedly occupied by somebody.

SHRI P.K. THUNGON: So far as... .(Interruptions). ...the quarters and bungalows which are under the Rajya Subha, the Lok Sabha and the other pools are concerned, they have their respective rules and regulations. What we do is, out of the General Pool, we hand over a certain amount of houses to the Rajya Sabha, the Lok Sabha and the respective departments.

Mr. Digvijay Singh wanted to know about the houses allotted to the people who are on security duty. Sir, Mr. Digvijay Singh is an cx-Minister of State for Home Affairs. He must know. (*Interruptions*). There is a provision that on security reasons if a man is to be provided with an accommodation, the Home Ministry will recommend. 'Security' is dealt with mainly by the Home Ministry. Only after the Home Ministry recommends, we allot. We are not the authority to decide whether one requires a house on security basis or not. It is the Home Ministry.

I think I have covered almost all the relevant points, Sir.

SHRI VIREN J. SHAH: Sir, I have only one clarification....(*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The subject has been allotted only one hour. (*Interruptions*). Mrs. Sarala Maheshwari, kindly take your seat. (*Interruptions*).

SHRI P.K. THUNGON: I must reply to the lady Member. So far as that House, in which Mr. Susheel Sharma was there, is concerned, the allotment has been cancelled. (*Interruptions*).

SHRIMATI SARALA MAHESHWARI: Why? Why was it cancelled? (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your

seats. Mr. Viren Shah, please put your question. (Interruptions).

SHRI P.K. THUNGON: ..... In fact, the quarter was allotted to another Sharma. In that house, Mr. Susheel Sharma was staying. When it was brought to our notice, we immediately...... (Interruptions). The allottee was another Sharma. (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): What is the full name of that Sharma?

SHRI P.K. THUNGON: I do not exactly remember the full name of that Sharma. He is a government employee. He was entitled to allotment of a house.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): When was it allotted?

SHRI P.K. THUNGON: Around 1991, it was allotted. Later on, we found that the 'infamous' Mr. Susheel Sharma was staying there.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Minister, did you say 'famous' or 'infamous'?

SHRI P.K. THUNGON: Infamous. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Minister has said 'infamous'. (*Interruptions*). Kindly take your seats.

DR. MURLI MANOHAR JOSHI (Uttar Pradesh): Will the Minister also now say how many such 'infamous' leaders from the Congress party were allotted? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat. Do not make it a political issue.

Mr. Minister, I want to know one thing from you. How many quarters which have been allotted to government servants and others by the Government, by the Ministry, and according to the rules, have been occupied by different persons? You have to concentrate on that

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#### and take action.

SHRI VIREN J.SHAH: Sir, I would like to ask one clarification. Mr. Minister, when you gave the break-up of Rs. 2.99 crorcs, you said that Rs. 57 lakhs is in respect of the vacated quarters and Rs. 91 lakhs is in respect of the quarters which are to be regularised and the balance is for the unauthorised occupation. I would like to know what that number is.

# SHRI P.K. THUNGON: 151.

SHRI VIREN J.SHAH: Now, you said that the amount of Rs. 91 lakhs is to be regularised. Are you going to recover that money or regularisation would mean that you will waive that money? That is the first clarification. Secondly, a point was raised by Shri V, Kishore Chandra S. Deo about the rules of the Cabinet Committee in respect of out-of-turn allotment. Is there even one case where the allotment was not within those rules? Will you provide a list of all such names who do not fit in those rules and lay the same on the Table of the House on the first day of the next Session?

SHRI P.K. THUNGON: Sir, I have already stated that there are prescribed rules. It is not that we can simply go and realise the amount. We realise the dues from the allottees under the PP Act. (*Interruptions*).

SHRI VIREN J.SHAH: Will this sum of Rs. 91 lakhs be fully realised or will this amount be waived?

SHRI P.K. THUNGON: Sir, with due respect, if the hon. Member—he is a senior Member—pays some attention, then I said this thing three times. I am going to say it again. Dues in respect of those houses which have been regularised, Rs. 91 lakhs is to be realised. Out of Rs. 91 lakhs, we have almost realised 50 per cent and about 50 per cent has to be realised, after following a proper procedure, which is in the process. This is what I have already said.

THE VICE-CHAIRMAN (SHRI V.

NARAYANASAMY): The last point raised by the Member is about the people who have been allotted houses by violating the regulations and guidelines.

SHRI P.K. THUNGON: If any authority has allotted houses by violating the guidelines, we will certainly take action against that authority. (*Interruptions*).

SHRI DIGVIJAY SINGH: What about you; (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V NARAYANASAMY): We are closing the matter. We are running short of time. (*Interruptions*).

SHRI V. KISHORE CHANDRA S.DEO: Sir, will the Minister inform the House about the guidelines formulated by the Cabinet Committee and will he give the names of those occupants who do not conform to those guidelines? (Interruptions).

SHRI JAGMOHAN (Nominated): Sir, my point is very simple. Have all equally-placed persons been treated equally? (*Interruptions*). It is possible that you might have regularised it in one case and might not have done it in another case. (*Interruptions*).

**श्री मूलचन्द मीणा** (राजस्थान): यह कब तक खाली करवा देंगे ? (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): It has to be done by the Rajya Sabha Committee and not by the Ministry. (*Interruptions*).

प्रो. विजय कुमार मल्होत्रा : यह जो 50 हजार या एक लाख ले गया, क्या इस पैसे को वापिस करवा देंगे ? (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat. Mr. Malhotra, don't make all these allegations without any basis. Mr. Minister, Jagmohan Ji has asked a question whether all equally-placed people have been treated equally.

SHRI P.K. THUNGON: Sir, so far as my reply to that question is concerned, the hon. Member knows that it will be "Yes." But so far as the other corruption charges which have been

#### levelled ..... (Interruptions).

SHRI SATYA PRAKASH MALVIYA: He is in charge of law and order in Delhi. (*Interruptions*).

SHRI P.K. THUNGON: So far as my information goes, the case which was referred to by Mr. Mccna, this case was decided on a mutual exchange basis. *(Interruptions)*.

SHRI DIGVIJAY SINGH: What is mutual in this? (*Interruptions*). -^

क्या म्युचअल है ? (व्यवधान) कोई म्युचुअल नहीं है (व्यवधान)

SHRI K.R. MALKANI: It is not a private property. It is Government accommodation.

SHRI DIGVIJAY SINGH: What is mutual?

**श्री मूलचन्द मीणा ः** यह गलत जवाब मंत्री जी दे रहें हैं ...(व्यवधान)

THE VICE-CHAIRMAN (SHRI V.NARAYANASAMY): I will ask the Minister....(*Interruptions*). Mr. Minister, please respond to his question. ...(*Interruptions*)...

Mr. Meena, please take your seat (*interruptions*)....

SHRI DIGVIJAY SINGH: what is mutual? The House was allotted on a priority basis ......... (*Interruptions*)...

It was not a mutural exchange ..... (Interruptions)....

SHRI K.R. MALKANI: It is not a private thing. It is Government accommodation. What is the mutual thing? ... (*Interruptions*)......

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Thungon, he is saying that the accommodation that is sanctioned to him, has not been vacated by the officer who has been holding it. Why? He is retired...(*Interruptions*)...I think he is not in service. Why is he continuing there? Why is that officer

# allowed to say there?

SHRI P.K. THUNGON: Sir, so far as my information goes, they are mutual because mutual transfers are allowed. There are provisions for mutual transfer. Under the provisions, mutual transfers are allowed. If further details have to be found out, I will certainly find them out.

SHRI MOOLCHAND MEENA: All ministers are saying that.

SHRI DIGVIJAY SINGH: Sir,....(*Interruptions*)... How can you say that it is mutual? ..(*Interruptions*)...

SHRI P.K. THUNGON: Sir, I will certainly look into it with great seriousness.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Okay. Now, the Appropriation Bill.... (*Interruptions*)....

श्री मूलचन्द मीणा : सभापति महोदय, मुझे अलाट हुए महीना भर हो गया है और मेरा मकान खाली नहीं हो रहा है।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly don't precipitate the issue. You go back to your seat; otherwise, nothing will go on record. ...(*Interruptions*). Mr. Meena, you kindly go to your seat.

....(*Interruptions*)...... You go to your seat; otherwise, nothing will go on record. ..(*Interruptions*)...

SHRI P.K. THUNGON: Sir, about corruption a point was also raised by some hon. Members. There are a lot of such talks going on. Sir, I would very respectfully submit that if the hon. Members or all concerned assist us, we can bring to book all those who are doing wrong things. This is my experience in this Ministry; I have tried to take action against such people, but until and unless there is cooperation, — there is no proof of the taker, there is no proof of the giver—and I have been hearing it myself several times.... (Interruptions)...

SHRI SATYA PRAKASH MALAVIYA: That is also mutual!

SHRI P.K. THUNGON: In this

regard, we will need the assistance and cooperation of all concerned, including ftie hon. Members. Sir, the main problem is that the demand for quarters in Delhi is over two lakhs, but the accommodation available in our pool is 63,000 odd. Therefore, an hon. Member has very rightly said that we should construct... (Interruptions)...

श्री मूलचन्द मीणाः क्वेश्चन कुछ पूछा जाता है आन्सर कृछ देते हैं।

SHRI SATCHIDANANDA: Sir, I want to put only one question. The high dignitaries who have their own houses in Delhi or nearby. are occupying Government accommodation are wrongly using the official accommodation by virtue of their positions. Will he conduct a survey on this and ask whosover have rented out their own accommodation at a high rent to others but are themselves living in Government accommodation at a low rent, to vacate the accommodation got their Government offices? Is he going to make an investigation or a survey and cancel the Government accommodation of those persons and send them back to their own houses? I want a specific answer to this.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Will you take action against the Government officers who are owning their own houses and are also occupying the Government accommodation? Will you take action against them? ...(Interruptions)...

SHRI SATCHIDANANDA: Sir, they should be asked to vacate the Government houses. They should go back to their own houses.

SHRI P.K. THUNGON: Sir, there are three basic needs— rotl, kapra our makan. Makan is one of the most important aspects of human life.

THE VICE-CHAIRMAN (SHRI V.NARAYANASAMY): Mr. Minister, you have to answer the question raised by the hon. Member.

SHRI P.K. THUNGON: Sir, I am

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answering. I am coming to the answer. I was just prefacing. So far as the allotment to the officials, who have got their own houses, is concerned, there is a set rule. There is a seniority list and according to the seniority list the allotment is made. If he is eligible, according to the seniority list, then even if he owns a house in Delhi, he can be alloted a house. But there would be some difference, according to the type of quarter, in the rent payable. So far as the out-of-turn allotment is concerned... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly hear him. (Interruptions)...

SHRI DIGVIJAY SINGH: Sir, we are hearing for the last one hour. But we are not satisfied. You have seen the mood of the House. (*Interruptions*)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Digvijay Singh, kindly take your seat.

SHRI P.K. THUNGON: Sir, so far as the out-of-turn allotment is concerned, we cannot allot or give exemption to those who have their own houses. They are ineligible for out-of-turn allotment. This being the position, I think I have made myself clear. I was talking about corruption. (*Interruptions*)... Though Mr. Digvijay Singh is so keen, I need not explain to him because he knows what I want to say. (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now that matter is over. Supplementary list of business.

**श्री मूलचन्द मीणा ः** उपसभाध्यक्ष महोदय ..... ...(व्यवधान)

SHRI SATCHIDANANDA: We want a clear answer. (Interruptions).....

श्री मुलचन्द मीणाः महोदय......(व्यवधान)

SHRI SATCHIDANANDA: Many officials have their own houses in Delhi, Sir. It is very unfair on the part of the Minister not to give us the right answer. Is he going to evict those officers who arc retaining and occupying Government houses? (*Interruptions*)...

**श्री मूलचन्द मीणा ः** उपसभाध्यक्ष महोदय, मंत्री जी बतांए......(व्यवधान)

THE VICE-CHAIRMAN, (SHRI V. NARAYANASAMY): I will tell him to look into the matter. *[Interruption*)....1 will tell him to look into the matter. Appropriation (No.3) Bill, 1995 and Appropriation (No.4) Dill, 1995. Shri Manmohan Sigh. *(Interruptions)....* 

**श्री मूलचन्द मीणा**ः महोदय......(व्यवधान)... महोदय......(व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) No, no. I cannot allow you. (*Interruption*)....

श्री मुलचन्द मीणाः उपासभाध्यक्ष (व्यवधान)

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY) You kindly go to your scat. (*Interruptions*) I cannot allow you. Yes, Mr. Manmohan Singh. (*Interruptions*) .....I cannot allow you. You go to your scat. (*Interruptions*)... Appropriation (No. 3 and No.4) Bills, 1995 Shri Manmohan Singh.

#### I THE APPROPRIATION (NO.3) BILL, 1995 II THE APPROPRIATION (NO.4) BILL, 1995

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Vicc-Chairman, I beg to move:

> "That the Bill to provide for the authorisation of approprition of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

Sir, I also beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96, as passed by the Lok Sabha, be taken into consideration.

Sir, the Appropriation (No.3) Bill, 1995 seeks to provide for appropriation out of the Consolidated Fund of India of the moneys required to meet the expenditure incurred in excess of the appropriations charged on the Fund and the grants made by the Lok Sabha for the financial year 1992-93. The excess expenditure has been scrutinised by the Public Accounts Committee, who have, in their Eighty-eighth Report (10th Lok Sabha), recommended regularisation of the excess expenditure, on 31st March, 1995. Out of 94 Grants and 4 Appropriations in 1992-93, excess expenditure occurred in 10 Grants amounting to Rs. 149.78 crores. The details of Demands for Excess Grants 1992-93 have already been circulated to the Members.

The Appropriation (No. 4) Bill, 1995 arises out of the Supplementary Appropriations charged on the Consolidated Fund of India and Demands voted by the Lok Sabha on 25th August, 1995. These involve a gross expenditure of Rs. 4,421.40 crores.

The additional requirement of Rs. 4,421.40 crores comprises Rs. 611.79 crores for the Nutrional Support to Primary Education, Rs. 550 crores for the National Social Assistance Scheme, Rs. 231.50 crores for non-Plan loans to Fertilizer Corporation of India and Hindustan Fertilizer Corporation of India for achieving higher production target of urea including cash losses. Rs. 120 crores for reimbursement of losses to NAFED under the Copra Procurement Scheme, Rs. 96.82 crores for non-Plan